

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 544 OF 2023

IN THE MATTER OF:

Paras Nath & Anr ...Applicants

VERSUS

Uttar Pradesh Pollution Control Board & Ors. ...Respondents

**REPLY ON BEHALF OF RESPONDENT NO.8/IFFCO TO
THE O.A. FILED BY THE PETITIONERS**

WITH

**I.A. NO. OF 2024: APPLICATION UNDER S. 5 OF THE
LIMITATION ACT R/W S. 151 CPC
FOR CONDONATION OF DELAY.**

PAPER BOOK

ADVOCATE FOR RESPONDENT NO.8: ABHAY KUMAR

NEW DELHI

FILED ON: 21.07.2024

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**REPLY ON BEHALF OF RESPONDENT NO.8/IFFCO TO
THE O.A. FILED BY THE APPLICANTS**

1. At the very outset the answering Respondent denies each and every averment and contention raised in the Original Application filed by the Applicants, except those which have been expressly admitted by the deponent in this reply.
2. For the sake of brevity and to avoid the multiplicity of the papers all the facts stated and contentions raised in the response/objection on behalf of the Respondent No.8/IFFCO filed to the report dated 05.12.2023 filed by the Committee, may be read as part and parcel to the present reply.
3. That it is submitted that there is no substance relating to the alleged environmental harm that has been brought forward by the Applicant through the present Original Applicant.
4. That the attempt of the Applicant to highlight this matter by putting baseless allegations before the Hon'ble High Court of judicature at Allahabad and Hon'ble Supreme Court have already failed and both the Hon'ble Constitutional Court were not impressed by the allegations made by the Applicant.

5. That the Joint Inspection Committee appointed by this Hon'ble Tribunal in both its reports dated 05.12.2023 and 16.04.2024 have categorically highlighted compliance of all norms and provisions of Environmental law by the Respondent No.8 herein. Certain portions of the report wherein some ambiguity has been found, the Respondent No.8 has already filed objection on 16.02.2024 to the report dated 05.12.2023 before this Hon'ble Tribunal. The same may be read as part and parcel to the present reply.
6. That it is relevant to mention that the foundation stone for the establishment of a chemical fertilizer factory at IFFCO Phulpur unit, Allahabad was laid by Hon'ble Prime Minister Smt. Indira Gandhi on 16.01.1974. That in the year 1975 Govt. of U P acquired & resumed the private land & Gaon Sabha of village Sarai Abdul Malik, Sarai Abhay Chand alias Chandauki and Tisaura in favour of IFFCO Phulpur and the possession was also transferred to IFFCO/Respondent No.8. The production of fertilizer (Urea) was started in the year 1981 and since then U.P. Pollution Control Board is granting necessary Consent and NOC's under Air and Water Act as well as under the provisions of laws applicable. It is submitted that the daily water withdrawal of the IFFCO Phulpur Unit is well within the prescribed limit and standards and no pollution has ever been caused by the said unit as the same being a ZLD unit. That no industrial or domestic waste is being discharged outside the premises and any effluent generated in plant premises is not being discharged outside the industry. The Unit completely ensures ZLD, except during the rainy season. Thus, the allegations regarding

causing pollution are false, wrong, baseless, misleading, and misconceived.

7. That since the area surrounding IFFCO Phulpur Unit/ Plant is a low lying area, the problem of water logging was persistent even before the establishment of the IFFCO Phulpur Unit. The fact is that the Drain originating from Tisaura Village, which is situated way back behind the IFFCO Phulpur Unit, passes close to the Boundary wall of IFFCO Phulpur Unit and goes towards the Allahabad Jaunpur Highway and the said natural drain was in existence even before the establishment/commissioning of IFFCO Phulpur Unit.
8. That to tackle the problem of industrial as well as domestic waste in IFFCO Phulpur Unit, there is an effluent treatment plant inside the factory and the treated water is always being used for horticulture purposes and irrigation off 150 acres of agricultural land of CORDET Moti Lal Nehru Farmers Training Institute inside the Factory. That as far as the report of SDM Handia & Phulpur is concerned, it is submitted that the same is not the final report, in which a technical department has been requested to conduct the investigation.
9. That ADM, Allahabad vide letter No. 294, Dated 03.12.1997, sought comments/objection from IFFCO/Respondent No.8, regarding the said report and IFFCO Phulpur Unit submitted its objection through letter NO. PA/04/97 Dated 08.12.1997. Thereafter considering the said objections the project manager Uttar Pradesh Bhumi Sudhar Nigam Allahabad vide report /letter no. 692/survey/1998-99/ dated 20.10.1998 categorically stated that no water is discharged

from the plant of IFFCO/Respondent No.8. That the said report further clarified that the area not under the possession and occupation IFFCO is a low-lying area and therefore, there is problem of water logging in the said area during the rainy season.

10. That apart from this, on the complaint made by one Jeet Lal & Others, inspections were conducted several times regarding Tisaura Nala and every technical report clarified that due to said area being a low lying area and Bairagiya drain passing from Tisaura Nala to Jhar Tal, there may be blocking of water flow, as the water gets stagnant right from the beginning and keeps on overflowing and spreading in the fields causing water logging.
11. That IFFCO Phulpur unit has obtained EC as per Environmental Impact Assessment (EIA) Notification, as and when it was required as per the provisions of law. That the contention of the Applicant that the EC is valid for only 5 years is vehemently denied and it is stated that the said validity period of EC is only for green field projects, where it is required to be commissioned within such specified period and no fresh EC is required to be taken until and unless there is a change or modification in the existing process, plant or expansion thereof. The IFFCO Phulpur Unit/Respondent No.8, has obtained EC for each and every such modifications and Expansions.
12. That similar Writ petitions and PILs were filed by the present Applicants and others before the High Court of Judicature at Allahabad, which were dismissed by the Hon'ble High Court, observing as under:

*“This writ petition as a public interest litigation ,
is gross misuse of process of law.”*

13. That IFFCO Phulpur unit has been granted NOC's and permissions from Ground Water Department (GWD) and the payment of water cess/fee is being done regularly. The water extraction by IFFCO Phulpur is always well within the permissible limits complying with the requirements of the of the Act as well as applicable rules.
14. That the IFFCO Phulpur Unit/Respondent No.8, was being operated with a valid consent under the Air Act, 1981, as well as Water Act, 1974, from the period 01.01.2022 to 31.12.2023 and no alleged violation in terms of the Air or the Water Act has been done by the Respondent No.8/IFFCO
15. That the process of urea manufacturing is well defined and already disclosed while making application to concerned Authorities for obtaining Consent to operate. The urea manufacturing process is a long process with reaction of natural gases at many stages with varied pressure & temperature levels. In order to have the operational flexibility in terms of operation and maintenance; the manufacturing process is bifurcated in separate sections. All the natural gas used in the process is converted in urea manufacturing only, no intermediate product i.e., ammonia or CO₂ is either sold or used in any other process.
16. That the amount of daily extraction consent, sum of all the “Maximum Allowable Annual Extraction of Ground Water” from all 18 bore wells divided by 365 days is considered. As per the annual extraction consent, the daily figure works out

to 35477 KLD. The average water consumption from 01.07.2023 to 18.10.2023 was 28337 m³/day. It is submitted that the total Ground Water withdrawal Capacity through 18 borewell, as permitted by Ground Water NOCs is **1,29,49120 M3 per year (35477 m³ per DAY).**

Total Rainwater being recharged of roof top and run off area of our Ghiya Nagar township through 5 nos. Rainwater harvesting tanks and one pond (recently developed in cordet) = **5232043 M3 per year, i.e.. 40.4 % of Total withdrawal Capacity (1,29,49120 M3 per year).** The respondent no.8 has submitted a recharge Plan to the Ground Water Department of Prayagraj, for recharging the Narai Pond situated approx. 5 km away from IFFCO. Approx **2630054 M3 per year i.e., 20.31 % Total withdrawal Capacity (1,29,49120 M3 per year) will be recharged,** if the proposal for the recharge plan would be considered by the concerned District Govt Authority.

17. That IFFCO Phulpur does not release of any ammonia water outside the plant premises and always ensures ZLD. That there is no possibility of causing any pollution to soil or contamination of underground water. Therefore IFFCO Phulpur Unit/Respondent No.8, may not be held liable for any alleged compensation.

PARA WISE REPLY TO BRIEF FACTS OF THE CASE:

- 4.1 No reply is needed as the same being a matter of record. The rest of the facts stated by the complainant are false, baseless, misplaced and are hereby denied. That no industrial or domestic waste is being discharged outside the IFFCO

Phulpur Unit premises as there is an Effluent Treatment Plant and Sewage Treatment Plant inside the factory. The treated water is always being used for horticulture purposes and irrigation off 155 acres of agricultural land of CORDET Moti Lal Nehru Farmers Training Institute inside the Factory. Therefore, there arises no question of polluting any river by IFFCO Phulpur unit.

- 4.2 That the latest enhanced capacity of the IFFCO Phulpur unit is 3300 MTPD of ammonia and 5790 MTPD of urea.
- 4.3 That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO has been running the plant which is covered under “Category A” from 14.07.2011 to 13.03.2022 without any EC in terms of EIA Notification 2006. It is submitted that the aforesaid submission is completely misplaced and misleading. In this regard it is submitted that the unit has obtained EC as per EIA Notification whenever it was required as per the applicable provisions of law. The misplaced contention of the applicant that the EC is valid for only 5 years is vehemently denied and it is stated that the said validity period of 5 years qua EC, is only for green field projects, where it is required to be commissioned within such specified period and no fresh EC is required to be taken until and unless there is a change, modification in the existing process, plant or expansion thereof. The unit has obtained EC for each such modifications and Expansions of IFFCO Phulpur Unit.
- 4.4 That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO was being operated from 01.01.2022 to 31.12.2022 without any consent and clearly in

violation of the Air Act and Water Act. In this regard it is submitted that the above contention raised by the Applicants in void of merits, completely misplaced and as such does not represent correct facts before this Hon'ble Tribunal. In this regard it is submitted that the Phulpur Unit operated by the Respondent No.8 was being operated with a valid consent under the Air Act, 1981, as well as Water Act, 1974, from the period 01.01.2022 to 31.12.2023 and no violation in terms of the Air or the Water Act has been done by the Respondent No.8/IFFCO. True Copy of Consent Order dated 04.01.2022 issued by the Uttar Pradesh Pollution Control Board under the Air Act 1981 is annexed herewith and marked as **ANNEXURE- R-8/1**.

True Copy of Consent Order dated 04.01.2022 issued by the Uttar Pradesh Pollution Control Board under the Water Act 1974 is annexed herewith and marked as **ANNEXURE- R-8/2**.

4.5: In this regard it is submitted that the aforesaid submission is completely misplaced and as such does not represent correct facts before this Hon'ble Tribunal. it is submitted that the process of urea manufacturing is well defined and already disclosed while making application to concerned Authorities for obtaining Consent to operate. The urea manufacturing process is a long process with reaction of natural gases at many stages with varied pressure & temperature levels. In order to have the operational flexibility in terms of operation and maintenance; the manufacturing process is bifurcated in separate sections. All the natural gas used in the process is converted in urea manufacturing only. No intermediate

product i.e., ammonia or CO₂ is either sold or used in any other process.

- 4.6 That the said drain is a natural drain, known and recognized as Tisaura drain (Nala) which was existing even before the establishment of IFFCO factory. The said drain meets Mansi Tal through the culvert build under the railway line on the North side of IFFCO factory, which is further known as Bairagiya Drain(Nala). No such alleged Drain originates from IFFCO Phulpur Unit.

That the ETP and STP are installed inside the factory and treated water is always being used for horticulture purposes, spraying and irrigation of 150 acres of agricultural land of CORDET Moti Lal Nehru Farmers Training Institute inside the Factory. Thus, the emitted water of IFFCO Phulpur Unit neither goes outside nor the water of IFFCO Phulpur Unit is polluted. In this regard inspections, have been done from time to time by the UPPCB and after meeting with all the standards, a consent order under Water and Air Act has been granted to the factory.

That the allegation of damage of crops etc. due to polluted water of the drain in question is wrong, baseless and misplaced. In this regard, it is submitted that after establishment of IFFCO Phulpur Unit, some group of people have been making false and fabricated allegations for gaining employment with IFFCO since many years and also filing frivolous writ petitions claiming employment with IFFCO in the guise of these kind of complaint related to environmental pollution to create pressure on IFFCO. That every time upon these frivolous and baseless complaints administrative

officials, scientists and other technical experts related to Pollution Control Board took samples and examined it from time to time. In each and every examination and inspection the same fact came out that there is no pollution in the water of IFFCO Phulpur Unit, nor there is any threat to the environment from IFFCO Phulpur Unit. IFFCO has always been working in the field of environment as per the standards and has received various awards from many institutions in the country and abroad for the excellent and commendable work done in the field of environment.

No drain was ever dug by IFFCO and drain in question is a natural drain which was existing before the establishment of IFFCO Phulpur Unit. That on the request of district administration, partial financial assistance was provided by IFFCO for cleaning the drain on humanitarian grounds in order to ensure smooth flow of water in the drain in question. IFFCO's water does not go into the drain in question, hence IFFCO is not responsible for its maintenance.

- 4.7 As stated, the allegation made by the complainant against IFFCO is false, baseless and fabricated. It was made clear right from the beginning that the effluent water from the IFFCO Phulpur Unit does not go outside its premises, rather after purifying the said emitted water, it is used for various purpose within the factory premises. That during rainy reason, only rain water goes into the drain in question.
- 4.8 In this regard it is submitted that the aforesaid submission is completely misplaced and as such does not represent correct facts before this Hon'ble Tribunal. It is submitted that the Storm water drain does not carry wastewater in any

condition. However, it carries only rainwater during rainy season. The storm water drain was also sampled before it merged with the IFFCO Phulpur Unit drain. The wastewater analysis showed that the storm water drain had BODBDL, COD-19.2 mg/L and TSS-BDL mg/L. It is again highlighted that IFFCO is a ZLD Unit, and no industrial or domestic waste is being discharged outside the premises. Any effluent generated in plant premises is not being discharged outside the industry and the Unit ensures ZLD, except during the rainy season.

Further the joint Committee Constituted by this Hon'ble Tribunal in this case has inspected and submitted its Report dated 05.12.0223 relevant portion at internal page no.103-104 of the report are reproduced as follows:

5. The committee also collected groundwater samples in the surrounding villages of the unit and in the catchment area of IFFCO drain. The major observations regarding groundwater monitoring are mentioned in Section IV. The committee made following conclusions:
 - a. Groundwater samples collected from six villages within the periphery of 1 kilometer of the unit were meeting the drinking water standards except TDS at Fazilapur village which could be attributed to geological sources.
 - b. Groundwater sample collected from Jaferpur village (located at approximately 1.97 kilometers from the right bank of IFFCO drain) was not meeting the drinking water standards w.r.t. Alkalinity, TDS, Total Hardness and Mg^{2+} . Jaferpur village is located at a distance of 1.97 kilometers from the IFFCO drain therefore no

impact of IFFCO drain was observed on groundwater quality at Jaferpur village and high Alkalinity, TDS, Hardness and Mg^{2+} may be attributed to the geogenic sources.

- c. Groundwater at Malethuwa and Khudaypur villages was meeting the drinking water standards w.r.t. BIS 10500:2012. However, at Ajehera village, groundwater was meeting the drinking water standards except Total Hardness which may be attributed to geogenic sources.
- d. Near confluence point of IFFCO drain with River Ganga near Dumduma village, the groundwater was meeting the drinking water standards.

4.9 That Urea is an essential commodity under the Essential Commodities Act, 1955 and is being regulated by the Fertiliser Control Order 1985 wherein IFFCO Phulpur unit is manufacturing Urea after obtaining necessary approvals and consents from the Concerned Authorities and complying all the terms and conditions under the Rules and Regulations. It is again highlighted that IFFCO is a ZLD Unit, and no industrial or domestic waste is being discharged outside the premises.

4.10 That the allegations made under this para are vehemently denied as the same are wrong, false and baseless. The article published as referred to by the Applicant is not authentic or reliable as does not contain the correct fact of the present case. Since establishment of IFFCO Phulpur Unit some groups of people have been making false and fabricated allegations in order to gain employment with IFFCO since many years and filing frivolous writ petitions claiming

employment with IFFCO in the guise of these kind of complaint related to environment pollution to put pressure on IFFCO. That every time upon filing of these frivolous and baseless complaints administrative officials, scientists and other technical experts related to U.P. Pollution Control Board took samples and examined it from time to time. In each and every examination and inspection the same fact came out that there is no pollution in the water of IFFCO Phulpur Unit nor there is any threat to the environment from IFFCO Phulpur Unit . IFFCO has always been working in the field of environment as per the standards and has received various awards from many institutions in the country and abroad for the excellent and commendable work done in the field of environment.

- 4.11 That the review article published as referred to by the applicant is not authentic or reliable as the same does not contains the correct fact of this case.
- 4.12 That it is again highlighted that IFFCO Phulpur Unit is a ZLD Unit, and no industrial or domestic waste is being discharged outside the premises. Any effluent generated in plant premises is not being discharged outside the industry and the Unit ensures ZLD, except during the rainy season.
- 4.13 That the allegation under this para is false, baseless and misplaced. That Earlier, on the application of complainant Jeet Lal etc. Human Right commission issued letter no. 21010/24 /2000-2001 dated 16.05.2001, and after a detailed & thorough investigation by the SDM Phulpur, and sent to ADM (Admin) Allahabad in report dated 21.03.2002, it is clearly mentioned that due to being a low – lying area and

through Jhau Tal from Tisaura Nala due to blockage of water flow in Bairagiya Drain, all types of water gets stagnant from the very beginning and keeps on overflowing and spreading in the field. So, reason of lack of farming here due to water logging & not for polluted water. Similarly, in relation to Tisaura Nala, complaint of complainant Jeet lal etc. a detailed investigation was done by the project manager, U P Bhoomi Sudhar Nigam Allahabad and it was clearly stated in the report letter no. 692/survey/98-99 dated 20.10.1998 sent to ADM (Admin) Allahabad, that at the time of inspection the fact had come to light that the problem was not actually one of water pollution. The outlet point of the referred drain passes through a waterlogged area in which various rainwaters, water from Sarada Tributary Canal cattail etc., gets collected in this area due to low ground level of this area, thereby causing a problem of waterlogging. The said report also clearly mentions that at present no effluent of any kind of gets out of the industry and the same is used for various purposes within the industry premises itself.

4.14 As stated, the statement of the complainant is completely wrong. As per knowledge of IFFCO, no such investigation was conducted by the Tehsildar on 24.11.2001 regarding the damage to the crops in question in which IFFCO could present its side. Therefore, if a report is prepared and submitted in a wrong manner by carrying out fraudulent proceedings in the absence of the IFFCO, the IFFCO is not bound to answer regarding this report.

The report submitted by SDM Phulpur and Handia on 01.12.97 is not final. In the said report, it was recommended

to get an investigation done by the technical department. The relevant portion of the order is reproduced hereunder:

From the letter of ADM (Admin) Allahabad no. 701/अ.जि.अ) प्र (through investigation dated 14.01.1998 by the project Manager, U P Bhoomi Sudhar Nlgam, Allahabad is was found that there was water and mud in the drain till Allahabad and Jaunpur Road but there was no flow in it and it appears to be felled mainly with rain water. No IFFCO water flows in this drain which was not able to go further due to the low level. Thus, it is proved that IFFCO is not responsible for the damage to the said crops and hence there is no question of compensation.

The alleged report of Tehsildar Phulpur dated 24.11.2001, presented by the complainant appears to be doubtful. In the absence of the IFFCO itself, it cannot be accepted as evidence. The said report is also doubtful because any letter sent to any officer must contain a postal number and this report could also not traced in the dispatch register of the office of Tehsildar Phulpur or SDM Phulpur. Therefore, the said report the Tehsildar is doubtful, hence it has no relevance.

4.15 That it is retreated that IFFCO Phulpur Unit is not causing any pollution in any manner, hence it cannot be held responsible for any compensation for the alleged crops damage.

4.16 That affidavit of compliance report of Uttar Pradesh Pollution Control Board dated 11.05.2011 filed in PIL no. 43709 of 2005 filed by Fasal Kshatigrast Kisan wherein the present Applicant namely Paras Nath is also a Petitioner No. 6, giving details of the ground reality which supports the steps taken

by IFFCO Phulpur Unit, and sets out that there is an effluent treatment plant within the premises of the industry, which releases the treated trade effluents. It is further stated that the main drain has been blocked by Pucca wall and it is opened only during the rainy season by breaking the wall to enable the discharge of treated trade effluent of the industry through pucca nala upto Allahabad – Jaunpur Highway.

Affidavit of compliance report of Uttar Pradesh Pollution Control Board dated 27.07.2011 filed in PIL no. 43709 of 2005 also supports the steps taken by IFFCO that the treated discharge of the aforesaid industry was within the norms of the Board. On the above grounds the above Petition was dismissed by Hon'ble High Court of Allahabad vide its order dated 09.10.2017. True Copy of affidavit of compliance report of Uttar Pradesh Pollution Control Board dated 11.05.2011 filed in PIL no. 43709 of 2005 and Affidavit of compliance report of Uttar Pradesh Pollution Control Board dated 27.07.2011 are annexed herewith and marked as **Annexure- R-8/3 (Colly)**.

That the said Writ petitions and PILs were dismissed by the Hon'ble High Court vide order dated 09.10.20217, observing as under:

“This writ petition as a public interest litigation, is gross misuse of process of law.”

4.17 The that SLP (C) No. 7786-87 of 2018 was dismissed as withdrawn by Hon'ble Supreme Court India vide order dated 13.02.2023. True Copy of Order dated 13.02.2023 passed by the Hon'ble Supreme Court of India in SLP (C) No. 7786-87

of 2018 is annexed herewith and marked as **ANNEXURE-R-8/4**.

4.18 That after the technical and scientific investigation conducted by the administrative Officer on the orders of the Hon'ble High Court on the complaint made by the complainant, it has been proved that the water of IFFCO does not go outside the premises. **Treated effluents are always within the norms and meeting with the standards, hence in such circumstance, all the allegations made against IFFCO are baseless, wrong, misleading and misplaced.**

4.19 **That referred case law is not applicable to the facts of the present case as IFFCO Phulpur unit is not causing any pollution in any manner.**

4.20 That IFFCO Phulpur unit obtains NOCs and Consents under Air as well as Water Act and also under different laws, rules and regulations as applicable from time to time and complies with all the terms and conditions of the Consents and NOCs. The allegations made by the applicant are absolutely wrong and denied.

4.21 The allegations made by the applicant are absolutely wrong and denied to the effect that the Respondent No.8 is illegally extracting groundwater and engaged in illegal use of ground water, which is also reflected from the report dated 16.04.2024 submitted by the Joint Inspection Committee.

4.22 As per the U.P. Ground Water (Management and Registration) Act-2019, IFFCO Phulpur has obtained NOCs of all 18 Bore wells which have already been submitted and are part the Report submitted by the Joint Inspection

Committee. Besides the NOCs, IFFCO Phulpur has also obtained the Registration Certificate of 18 Borewells as per U.P.GWD Act-2019. True Copy of Registration Certificate of 18 Borewells as per U.P.GWD Act-2019 are annexed herewith and marked as **Annexure- R-8/5 (Colly)**.

- 4.23 *i.* That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO has obtained the EC by playing fraud and by making incorrect statement and the requirement of water after modernization was only upto 35290 KLD where as the unit is utilizing almost double of the said quantity. In this regard It is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted that for correct amount of daily extraction consent, sum of all the “Maximum Allowable Annual Extraction of Ground Water” from all 18 bore wells divided by 365 days is considered. As per the annual extraction consent, the daily figure works out to be 35477 KLD. The average water consumption from 01.07.2023 to 18.10.2023 was 28337 m³/day. In the report of the joint committee it was miscalculated and methodology is incorrect. The daily ground water withdrawal is within the maximum limit. True Copy of summary of the consent for all 18 Nos. bore wells which has been registered, the ground water extraction on daily basis and yearly basis is annexed herewith and marked as **ANNEXURE-R-8/6**.
- ii.* That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO was operating without

groundwater extraction permission before 15.02.2022. In this regard it is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted that IFFCO Phulpur Unit has No Objection for ground water withdrawal since 1995. True Translated Copy of NOC dated 18.02.1995 is annexed herewith and marked as **ANNEXURE-R-8/7**.

Since then IFFCO Phulpur unit has been paying water cess regularly to UPPCB, which confirms there is no ambiguity between the authorities and IFFCO. Since GST was made applicable w.e.f. 01.07.2017 the cess was abolished and matter was referred to CGWA. True copy of Water Cess Bill dated 05.06.2018, 17.10.2016, 17.03.2015, 23.08.2013, 15.10.2012 & 04.08.2011 are annexed herewith and marked as **ANNEXURE- R-8/8 (Colly)**

Thereafter, the answering Respondent No.8 had filed an application to CGWA for NOC qua ground water withdrawal in February 2018. True Copy of Application dated 20.02.2018 submitted by IFFCO before the CGWA is annexed herewith and marked as **ANNEXURE- R-8/9**.

Recommendation dated 19.03.2020 of NOC for Ground water withdrawal from CGWA was granted. True Copy of Recommendation dated 19.03.2020 given by CGWA is annexed herewith and marked as **ANNEXURE- R-8/10**.

In the meantime, IFFCO Phulpur Unit periodically requested the Concerned Authorities to raise bills for water cess but no such demand was raised by the authorities. However, it was later on informed to IFFCO that the NOC shall be granted by the State Authority GWD, Govt. of U.P. Finally, NOC was granted to IFFCO Phulpur Unit for ground water withdrawal by GWD, Govt. of U.P. after payment of Rs 6,00,47,680 as fee.

True Copy of Authorization/NOC dated 19.02.2022 issued by the GWD, Govt. of U.P. is annexed herewith and marked as **ANNEXURE- R-8/11**.

- iii. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO has extracted extra groundwater and violated the terms of the NOC granted by UPGWA. In this regard it is submitted that the aforesaid submission is completely misplaced and misleading and as per consent for the said bore well (attached on Page No. 265 of the report), the allowable water extraction is 3840 KLD (320 KLD x 12 hr/day) which is more than the extracted value of 3386 KLD & 3451 KLD. It is also submitted that the daily water withdrawal is well within the prescribed limit and the Unit has never flouted any conditions mentioned in the NOC granted by the UPGWA.

4.24 That referred case law is not applicable to the facts of the present case as IFFCO Phulpur unit has taken consents for its all 18 no. of borewells and water extractions are always within the maximum allowable limits.

- 4.25 That the contentions raised and case law relied upon by the Applicant are ex-facie misplaced in the given factual and legal aspects of the case in hand and thus denied.
- 4.26 That since the beginning of operation of IFFCO Phulpur Unit, the said unit has obtained all the environmental clearance and certificates to run the factory from various government agencies after complying with all rules, regulations and conditions that are renewed every year till date. IFFCO has all environmental clearance certificates and approvals from deferent government agencies.

REPLY TO GROUNDS

With respect, none of the ground is made out either on facts on in law for exercise of power of this Hon'ble Tribunal in favour of the Applicant as the same being unfounded and without any legal support hence denied in toto.

- A-** As stated above, the said allegation of complainant is wrong, baseless and fabricated. The purification plant has been installed at IFFCO Phulpur Unit since its beginning and after purifying the water emitted from the plant, the same is completely used for various purposes within the factory premises itself. Thus, emitted water of IFFCO Phulpur Unit neither goes outside nor the water is polluted.
- B-** The reply to the present ground is same as above and is not repeated herein for the sake of brevity.
- C-** As stated above, the allegation of complainant is wrong, baseless and fabricated. Chemical fertilizer comes under essential commodities item, which is manufactured after the

permission and approval of Government of India, State Government and deferent Government Departments, keeping in mind the environmental protection. IFFCO Phulpur Unit from the beginning has been receiving consent order form from UPPCB regarding air and water pollution for manufacturing fertilizer and the said unit meets all norms and standards set by UPPCB.

- I -** As stated above, the said drain in question is natural drain and its maintenance is the responsibility of the State Govt. No drain was dug by IFFCO. To protect the drain, land was acquired & recaptured.
- J-** The above allegation of the complainant is false and fabricate. No such evidence has been filed by the complainant, due to which animals have died and crops have been damaged due to the outlet of IFFCO Phulpur Unit water. That when the said alleged contaminated water does not go out, there is no question of loss to crops as well as cattle.
- K-** Since the beginning, a purification plant has been installed in the factory to purify the effluent water. After Purifying it, the said water is used for other purposes within the premises of IFFCO Phulpur Unit only and no water is let out from the premises.
- M-** Fertilizer is produced by IFFCO which comes in the category of essential commodity & for whose production license has been given by the Govt. of India and State Government. IFFCO does not do any work which is against the rule & regulations in any manner.

- P-** The incident of gas leak which is being alleged by the complainant is wrong. The said occurrence was just an accident and completely out of the control of IFFCO Phulpur Unit, the Information about which was immediately given to the directorate of factories and all the rules/regulations have been followed by IFFCO. Moreover necessary action was taken for treatment and compensation to injured.
- Q-** IFFCO Phulpur unit is an internationally acclaimed fertilizer factory, following highest level of technical and safety standards laid down by the GOI regarding environmental protection and rehearsal (Mock drill) for tackling any potential hazards (including ammonia leakage), carried out twice a year in presence of administrative official of the state and institutions. Currently IFFCO Phulpur Unit has installed ammonia sensor water curtain and alarm system around the accident prone area. The sensor senses this leakage and sound the alarm installed there and the affected area will be covered with a water curtain so that any kind of ammonia leakage can be avoided because ammonia gas, being water soluble, dissolves in water immediately and become inactive. This is a world class technique. This proves how conscious the IFFCO Phulpur Unit is about the safety of its employees and the nearby residents.

The UPPCB issued consent order for every year for running a factory after all types of investigation related to the environment. It is issued only to those who meet all the standards in terms of environment protection and safety.

Thus, it is clear from the above facts that the allegations made by the complainant against IFFCO are false, baseless and fabricated.

- R-** There is no pollution from IFFCO Phulpur Unit because the effluent water from the plant is purified and reused for other purposes within the premises of IFFCO Phulpur Unit only, and no water is let out. Therefore, there is no question of land degradation and water pollution.

The allegation made by the complainant against IFFCO in this regards are false, baseless and fabricated.

- S-** As Stated, the above allegation of the complainant are false & fabricated. Farmers cultivate wheat, paddy etc. in the land surrounding IFFCO Phulpur Unit and there has been no land degradation is any way due to IFFCO Phulpur Unit. Since IFFCO Phulpur Unit water is not let out, there is no question of soil erosion.

- T-** The report of Tehsildar Phulpur dated 24.11.2001 is doubtful to the knowledge of IFFCO, as no such investigation was conducted by Tehsil Phulpur, nor did he give any information to the IFFCO Unit regarding the said investigation. The said report is suspicious because it was prepared in a wrong manner and given to the complainant where as a rule any official letter goes in the post book bearing a postal number but there is no such postal number in the said report & the date is also shown wrongly.

- U-** Since the establishment of IFFCO Phulpur Unit till date, it has not been proved trough any technical or scientific investigation that IFFCO Phulpur Unit has caused damage to

crops & is obliged to compensate for it. The report in lieu of which complainant is demanding compensation for the damage of crops, therein it was recommended for technical investigation in the joint report of SDM Phulpur Handia under which alleged Affected areas was surveyed by the land reform corporation. Nowhere in the report dated 20.10.1998 submitted by LRC, after investigation shows that IFFCO Phulpur Unit is responsible for the loss of crops. In the said report it was made clear that at the time of inspection the fact had come to light that problem was not actually of water pollution. The outlet point of the referred drain passes through a waterlogged area in which various rainwaters, water from Sharda Tributary canal, ketel etc. gets collected in this area. Due to the low ground level of this area, there is a problem of water logging. He has also clearly mentioned in his report that at present no effluent of any kind goes out of the industry & is used for various purpose within the industry premises itself.

V- That since the water of IFFCO Phulpur Unit does not go out, the allegations being made above about IFFCO Phulpur Unit deserves to be rejected as being wrong, baseless & fabricated.

W-BB. That the contentions raised and case law relied upon by the Applicant in the corresponding paras are ex-facie misplaced in the given factual and legal aspects of the case in hand and thus denied.

In view of the above, it is most respectfully submitted that the Original Application filed by the Applicants doesnot have any legal and genuine substance and therefore deserve to be rejected in the interest of justice in the given factual and legal matrix of the case in hand.

Filed on:21.07.2024

FILED BY:

New Delhi



[ABHAY KUMAR]
ADVOCATE FOR THE RESPONDENT



e-Stamp

Certificate No. : IN-UP17428014305685W
Certificate Issued Date : 20-Jul-2024 10:30 AM
Account Reference : NEWIMPACC (SV)/ up14466504/ PHULPUR/ UP-AHD
Unique Doc. Reference : SUBIN-UPUP1446650431490067637875W
Purchased by : Shambhu Shekhar
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) :
First Party : Shambhu Shekhar
Second Party : Not Applicable
Stamp Duty Paid By : Shambhu Shekhar
Stamp Duty Amount(Rs.) : 10
 (Ten only)



Please write or type below this line

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

IN

O.A. NO. 544/2023

IN THE MATTER BETWEEN:

Paras Nath & Anr.

... Applicants

Versus

Uttar Pradesh Pollution Control Board & Ors.

... Respondents

AFFIDAVIT

I, Shambhu Shekhar, aged about 57 years, S/o Late R.P. Sinha, at NB-19, IFFCO Township, Ghiyanagar, Prayagraj, Uttar Pradesh do hereby solemnly affirms and declare as under:-

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

1. I say that I am working as DGM (P&A) in the Respondent No.8 Co-operative Society in the above Original Petition and being conversant with the facts, circumstances and the records of the instant case in the official capacity, I am competent to swear this affidavit.

2. I say that all the facts stated and contentions raised in the accompanying reply on behalf of the Respondent No.8/IFFCO to the subject OA filed on behalf of the Applicants and I.As./applications have been drafted under my instructions to which I have read and understood, thereof the same are all true to my knowledge and belief and no part thereof is false and nothing material is concealed therefrom.

3. I say that all the annexures are true/translated copy of its respective originals.

[Signature]
DEPONENT

VERIFICATION

I, the above-named deponent do hereby verify that all the facts stated in the above para 1 to 3 of the present affidavit are all true to my knowledge and belief and that no part thereof is false and nothing material is concealed therefrom.

Signed and Verified on this 20th day of July, 2024 at Prayagraj.

[Signature]
DEPONENT



Shambhu Shrivastava
 Identified by *R.K. Tiwari*
 Advocate
 20/7/24
 The Court Compound The Phulpur
 Prayagraj Accepted & Verified
 statement is true & Correct
[Signature]
 Ajab Narayan Tiwari
 Advocate/Notary
 Phulpur, Prayagraj

Identified
R.K. Tiwari
 20.7.2024
[Signature]



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 141116/UPPCB/Allahabad(UPPCBRO)/CTO/air/PRAYAGRAJ/2021

Dated : 04/01/2022

To ,

Shri SANJAY KUDESIA
M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.
GHIYANAGAR, PHULPUR, PRAYAGRAJ
PRAYAGRAJ

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

Reference Application No. 13985332

Dated : 04/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.01.04 11:50:12 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.01.04 11:50:58 +05'30'

Chief Environmental Officer (circle-2)

U.P. Pollution Control Board

Dated : 04/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Urea - 5145 MT/Day .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Primary Reformer Furnace-01	LNG	01	Particulate Matter	33 meter form ground level.
2	Primary Reformer furnace-02	LNG	02	Particulate Matter	30 meter from ground level.
3	Boilers-03 Nos. (capacity -125 TPH each)	Coal	03	Particulate Matter	100 meter high common stack from ground level with ESP.
4	Boiler (Capacity-200 TPH)	LNG	04	Particulate Matter	120 meter high stack from ground level.
5	Urea Priling Tower-01	-	05	Particulate Matter	96 meter high stack from ground level.
6	Urea Priling Tower-02	-	06	Particulate Matter	104 meter high stack from ground level.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Oxides of Nitrogen	400 mg/Nm ³
2	02	Oxides of Nitrogen	400 mg/Nm ³
3	03	Particulate Matter	350 mg/Nm ³
4	04	Oxides of Nitrogen	150 ppm(v/v) at 15% excess oxygen.
5	05	Particulate Matter	150 mg/Nm ³
6	06	Particulate Matter	50 mg/Ng ³

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Urea - 5145 MT/Day using Naphtha, Liquefied Natural Gas, Coal, and LSHO as raw material.
2. Industry shall comply with the conditions of NOC for Modification/Revamping of Ammonia-Urea Plant including installation of GT-HRSG issued by Board vide letter No. 88963/C-2/NOC-183/16 dated 18.10.2016.
3. Industry shall operate and maintain installed APCS effectively in such manner to achieve the emission standards for fertilizer unit, prescribed under Environmental (Protection) Rules, 1986
4. Industry shall submit the Stacks/Ambient air monitoring report of NABL accredited laboratory on quarterly basis.
5. Industry shall operate and maintain installed Online Continuous Emission Monitoring System for the parameters PM, NOx and SO2, effectively and transmit data to CPCB and UPPCB server. Industry shall also calibrate installed OCEMS facility from recognized agency on six monthly basis.
6. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and submit the detail of Hazardous waste disposal in form-10.
7. Industry shall provide water sprinkling system at coal handling plant, conveyer belt to suppress the dust emission.
8. Fly Ash and Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
9. The logbook for records of fly ash generation and its disposal shall be maintained properly.
10. Industry shall establish Miyawaki forest inside the industry premises in sufficient area and the treated effluent from the STP shall be used for forestation.
11. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
12. Industry shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. Industry shall implement provisions of action plan approved by CPCB in compliance of order of Hon'ble NGT in time bound manner and deposit the penalty imposed by Hon'ble NGT in separate escrow account.

Issued with the permission of competent authority .

AJAY

KUMAR

SHARMA

For and on behalf of **Central Pollution Control Board**

Digitally signed by
AJAY KUMAR
SHARMA

Date: 2022.01.04
11:51:27 +05'30'

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 141115/UPPCB/Allahabad(UPPCBRO)/CTO/water/PRAYAGRAJ/2021

Dated : 04/01/2022

To ,

Shri SANJAY KUDESIA
M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.
GHIYANAGAR, PHULPUR, PRAYAGRAJ
PRAYAGRAJ

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

Reference Application No :13985292

Dated :04/01/2022

- For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
- This consent is valid for the period from 01/01/2022 to 31/12/2023 .
- In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**AJAY
KUMAR
SHARMA**

Digitally signed by
AJAY KUMAR
SHARMA
Date: 2022.01.04
11:54:32 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

**AJAY KUMAR
SHARMA**

Chief Environmental Officer (circle-2)

Digitally signed by AJAY KUMAR
SHARMA
Date: 2022.01.04 11:54:58

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.INDIAN FARMERS FERTILISER CO-OPERATIVE LTD. vide

Consent Order No. 13985292/ Water

Dated : 04/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Urea - 5145 MT/Day .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3000 Cubic Meter/day shall be used for irrigation/ gardening and water sprinkling for dust suppression	STP
2	Industrial	13300 Cubic Meter/day treated effluent shall be reused in process, cooling water makeup, washing, ash quenching, water sprinkling and for irrigation purposes.	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	Total Suspended Solids	100 mg/l
4	Quantity of Discharge	Free Ammonia-2.0 mg/l, Ammonical Nitrogen-50 mg/l, Total Kjeldahl Nitrogen-75 mg/l, Nitrate Nitrogen as N10 mg/l, pH- 6.5 to 8.5

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Urea - 5145 MT/Day using Naphtha, Liquefied Natural Gas, Coal, and LSHO as raw material.
2. Industry shall comply with the conditions of NOC for Modification/Revamping of Ammonia-Urea Plant including installation of GT-HRSG issued by Board vide letter No. 88963/C-2/NOC-183/16 dated 18.10.2016.
3. Industry shall treat their effluent to meet the effluent discharge standards for Fertilizer industries, as notified under Environment (Protection) Rule, 1986.
4. Industry shall treat Nitrogenous Waste water through Hydrolyser unit and Non Nitrogenous Waste water through RO based ETP. The treated water shall be reused in process, cooling water makeup, washing, ash quenching, water sprinkling and for irrigation purposes. Industry shall not discharge any effluent outside the industry premises.
5. Storm Water drain shall be kept separate in such manner that industrial effluent does not get mixed with storm water.
6. Industry shall treat domestic effluent through STP as per norms and treated domestic effluent shall be used in irrigation/ gardening and water sprinkling for dust suppression.
7. Industry shall install PTZ camera at strategic locations for monitoring and the URL and password shall be provided to the Board within 01 month.
8. Industry shall maintain Electro Magnetic Flow meters at Water source and ETP outlet along with connectivity to CPCB and UPPCB server. The logbook of mentioned Flow meters reading shall be maintained.
9. The industry shall operate and maintain installed Online Effluent quality Monitoring System effectively and ensure continuous connectivity to CPCB and UPPCB server. OCEMS facility shall also be calibrated from recognized agency on six monthly basis.
10. Ash pound shall be maintained in such a manner that ground water does not get affected.
11. The effluent level in guard ponds shall be kept below the free board.
12. Industry shall submit the Analysis report of ground water near to the Guard Ponds and hand pumps of adjacent villages of NABL accredited laboratory, on six monthly basis.
13. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and submit the detail of Hazardous waste disposal in form-10.
14. Industry shall obtain permission from UPSGWA for withdrawal of ground water and shall install rain water harvesting system as per design of Ground Water Authority.
15. Fly Ash/Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall establish Miyawaki forest inside the industry premises in sufficient area and the treated effluent from the STP shall be used for forestation.
17. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
21. Industry shall comply with the relevant provisions of Environmental Laws.
22. Industry is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, industry shall immediate comply with the directions issued by Board related to operation or temporary closure of the unit.
23. Industry shall implement provisions of action plan approved by CPCB in compliance of order of Hon'ble NGT in time bound manner and deposit the penalty imposed by Hon'ble NGT in separate escrow account.

Issued with the permission of competent authority .

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.01.04 11:55:29
+05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

AFFIDAVIT OF COMPLIANCE REPORT

ON BEHALF OF RESPONDENT NO.6

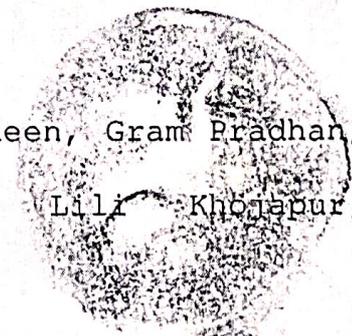
IN

PUBLIC INTEREST LITIGATION PETITION NO.43709 OF 2005
(Under Article 226 of Constitution of India)

DISTRICT-ALLAHABAD

1. Deep Chandra son of Sri Lalta, Gram Pradha, Gram Panchayat Haibatpur, Phoolpur, Allahabad.
2. Bhagauti Prasad son of Mathura, Gram Pradhan, Gram Panchayat Malethuwa Tehsil Handia, Allahabad.
3. Prabhu Nath, son of Sri Raju, Gram Pradhan, Gran Pnachayat Phesudi, Tehsil Phoolpur, Allahabad.
4. Smt. Nanki, wife of Ramdeen, Gram Pradhan, Gran Pnachayat Sarai Lili Khojapur, Phoolpur, Allahabad.
5. Ram Chandra Toofani, son of Sita Ram, Gram Pradhan, Gran Pnachayat Virkaji Tehsil Phool, Allahabad.

Handwritten notes:
Pradhan
17/5/11



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6. Paras Nath, son of Gajadhar, Gram Pradhan,
 Gran Pnachayat Khadaipur, Tehsil Phoolpur,
 Allahabad. -----Petitioner.

Versus

1. State of U.P. through Secretary,
 Government of U.P. Lucknow.
2. District Magistrate, Allahabad.
3. Sub Divisional Magistrate, Phoolpur.
4. Sub Divisional Magistrate, Handia.
5. General Manager, Indian Formers
 Fertilizers Cooperative Limited,
 Phoolpur, Allahabad.
6. Pollution Control Board, U.P.

-----Respondents

AFFIDAVIT OF Dr. Mohd.
 Sikandar, aged about 52 years
 son of late Mohd. Ayub,
 Regional Officer, U.P.
 Pollution Control Board
 Regional Office, Allahabad.

-----[Deponent]

I the deponent do hereby solemnly affirm
 and state on oath as under:-

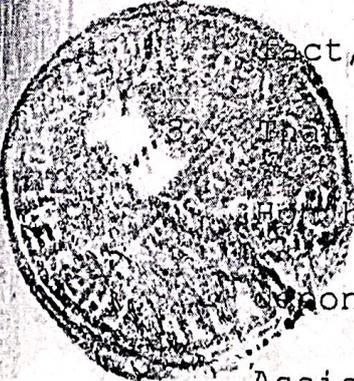
1. That the deponent is Regional Officer of
 U.P. Pollution Control Board, Regional





Office, Allahabad (hereinafter referred as board) and has been authorised to file affidavit of compliance report before this Hon'ble Court and as such he is fully acquainted with the facts of the case deposed to below.

2. That on 27.04.2011 this Hon'ble Court passed the following order:- "We direct the Pollution Control Board to carry out an inspection in the presence of both of the parties and submit a report to this Court on following two points : If the effluents from the factory are being released through Nala; and Whether, in fact, the Nala is closed by Pucca wall".



in compliance to the order of this Hon'ble Court dated 27.04.2011 the petitioner and Dr. Anil Kumar Singh, Assistant Scientific Officer of the Board made inspection of the Indian Farmers Fertilizer Cooperative Ltd. (IFFCO), Phoolpur Allahabad (hereinafter referred as industry) on 09.05.2011 in presence of representative of the petitioner and representative of the industry.

4. That during inspection of the campus of the industry it is found that the industry have established treatment plant and Treated Trade Effluent of the industry is recycled through Pumps & Permanent Piping System for the purpose of industrial process, for Coal yard Spray, for Horticulture and for Irrigation of the 150 acre agriculture farm of the industry.
5. That during the inspection it was further found that the Pucca Drain constructed in the campus of the industry is closed by a Pucca Wall with a view to stop the release of Treated Trade Effluent outside the campus of the industry.
6. That during inspection it was informed by the representative of the industry that during rainy season the Wall made in the Pucca Drain inside the campus of the industry is half broken to enable the discharge of Treated Trade Effluent of the industry through Pucca Nala upto Allahabad-Jaunpur Highway. A photocopy of the inspection report dated 09.05.2011 is

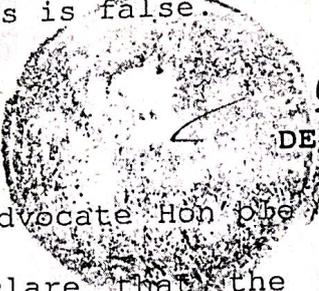


S

being filed herewith and marked as Annexure No.1 to the affidavit.

I the deponent above named do hereby swear and declare that the contents of paragraph nos. 112 of this affidavit are true to my personal knowledge. Those of paragraph nos. 3, 4, 5, 6 of this affidavit are based on perusal of the record. Those of paragraph nos. 6 of this affidavit are based on information received and those of paragraph nos. 7 of the affidavit are true to legal advice, which all I believe to be true and no any material has been concealed therein and no part of its is false.

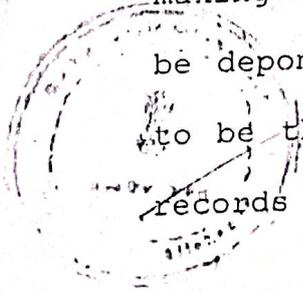
SO, HELP ME GOD.



DEPONENT

I Dr. H.N. TRIPATHI, advocate Hon'ble Court, Allahabad do hereby declare that the person making this affidavit and alleging himself to be deponent is known to me and I identify him to be the same person from the perusal of the records produced by him before me.

V. T. 1. of the deponent



[Signature]

[Signature]

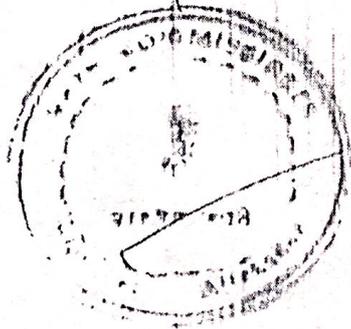
ADVOCATE

Solemnly affirm before me on this day of
th May, 2011 at^o A.M./P.M. by the deponent
 who has been identify by the aforesaid
 advocate.

I have satisfied myself by examining the
 deponent that he understands the contents of
 this affidavit, which have been read over and
 explain to him by me.

OATH COMMISSIONER

Confessed by
[Signature]
 19/3/11



[Signature]

File No.
 OATH COMMISSIONER
 High Court, Allahabad
 Sl. No. 0220182
 Date. 10-5-11

TRUE COPY

[Signature]
 19-3-11

Section Officer
 Copying 'D' Department
 High Court, Allahabad



ITEM NO.17

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7786-7787/2018

(Arising out of impugned final judgment and order dated 09-10-2017 in PIL Nos.20888/2002 and 43709/2005 passed by the High Court of Judicature at Allahabad)

PARAS NATH & ANR.ETC.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 192483/2022 - APPLICATION FOR PERMISSION
IA No. 34503/2018 - EXEMPTION FROM FILING O.T.
IA No. 192484/2022 - EXEMPTION FROM FILING O.T.
IA No. 33226/2020 - EXEMPTION FROM FILING O.T.
IA No. 33225/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 13-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATHFor Petitioner(s) Mr. V.K Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.For Respondent(s) Mr. Sudhir Nandrajog, Sr. Adv.
Mr. Abhay Kumar, AOR
Mr. Shagun Ruhil, Adv.
Mr. Rajat Khattry, Adv.
Ms. Neetu Jain, Adv.
Mrs. Kuaum Tripathi, Adv.Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Chandra, Adv.
Mr. Suraj Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. V.K.Shukla, learned senior counsel appearing on behalf of the petitioners seeks liberty to withdraw the petitions so as to take recourse to alternative remedy.

Permission is granted.

The Special Leave Petitions are accordingly dismissed as withdrawn with liberty as prayed.

(ANITA MALHOTRA)
AR-CUM-PS

(ANJU KAPOOR)
COURT MASTER



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001273			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0033
Date of Submission	24/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	27/08/1990		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	27/08/1990		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001281			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0034
Date of Submission	25/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/10/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	06/10/2004		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001285			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0035
Date of Submission	25/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	30/07/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	30/07/2019		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001294			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ. P.O.- GHIYAN	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0036
Date of Submission	25/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	02/08/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	02/08/2019		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
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- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001295			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0037
Date of Submission	25/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	02/08/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	02/08/2019		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001297			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0038
Date of Submission	25/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	12/02/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	12/02/2019		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001298			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0039
Date of Submission	25/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	02/03/2018		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	02/03/2018		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001330			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0040
Date of Submission	26/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/10/2018		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	06/10/2018		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001332			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0041
Date of Submission	26/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	02/08/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	02/08/2019		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001354			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0042
Date of Submission	26/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	18/04/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	18/04/1997		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001355			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0043
Date of Submission	26/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	11/02/1998		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	11/02/1998		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209001359			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0044
Date of Submission	27/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	02/08/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	02/08/2019		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202210000567			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0045
Date of Submission	22/10/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	26/08/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	26/08/1997		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202210000568			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0046
Date of Submission	22/10/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	14/07/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	14/07/2009		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202210000569			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0047
Date of Submission	22/10/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	02/08/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	02/08/2019		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202210000570			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0048
Date of Submission	22/10/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	16/12/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	16/12/1997		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202211000379			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0049
Date of Submission	13/11/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	14/07/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	14/07/2009		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

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1	< 10	0	0	0
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- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
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Date :04/02/2023

Place:Prayagraj

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202210000571			
Name of the Owner	SANJAY KUDESIA		
Designation पद	EXECUTIVE DIRECTOR	Company Name कंपनी का नाम	IFFCO PHULPUR UNIT
Company Address कंपनी का पता	IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application No.	PGRJ1122RIN0050
Date of Submission	22/10/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 1976	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	12/08/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)	12/08/2009		

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Conditions

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Date :04/02/2023

Place:Prayagraj

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Borewell Consent Summary							
	Flow Capacity	Running hrs.	Annual Maximum Allowable Extraction	Maximun Daily Extraction Limit <i>(Calculated)</i>	Annual Running Hours <i>Calculated</i>	Application Serial No.	NOC No.
	M ³ /Hr	(Hrs. per Day)	(M ³ /Annum)	(M ³ /Day)	(Hrs/Annum)		
Borewell No 1	320	12	652800	3840	2040	PGRJ1221NIN0026	NOC036622
Borewell No 2	320	14	761600	4480	2380	PGRJ1221NIN0027	NOC037766
Borewell No 3	320	16	860160	5120	2688	PGRJ1221NIN0028	NOC011819
Borewell No 4	320	12	683520	3840	2136	PGRJ1221NIN0029	NOC015111
Borewell No 5	320	10	528000	3200	1650	PGRJ1221NIN0030	NOC033351
Borewell No 6	320	14	797440	4480	2492	PGRJ1221NIN0031	NOC031033
Borewell No 7	320	16	911360	5120	2848	PGRJ1221NIN0032	NOC018401
Borewell No 8	320	12	645120	3840	2016	PGRJ1221NIN0033	NOC024123
Borewell No 9	320	12	660480	3840	2064	PGRJ1221NIN0034	NOC044071
Borewell No 10	320	14	707840	4480	2212	PGRJ1221NIN0035	NOC030251
Borewell No 11	320	14	725760	4480	2268	PGRJ1221NIN0036	NOC028389
Borewell No 12	320	10	640000	3200	2000	PGRJ1221NIN0025	NOC042585
Borewell No 13	320	12	691200	3840	2160	PGRJ1221NIN0037	NOC030184
Borewell No 14	320	10	569600	3200	1780	PGRJ1221NIN0038	NOC011480
Borewell No 15	320	12	633600	3840	1980	PGRJ1221NIN0039	NOC015473
Borewell No 16	320	16	870400	5120	2720	PGRJ1221NIN0040	NOC044370
Borewell No 17	320	16	911360	5120	2848	PGRJ1221NIN0041	NOC045798
Borewell No 18	320	14	698880	4480	2184	PGRJ1221NIN0042	NOC014794
			12949120	75520			
Max.Daily Draw (Avg.) M³			35477				

Note- Validity of NOC of all 18 Bore wells is upto 14/02/2027

BORE WELL RAW WATER EXTRACTION REPORT

	Borewell No.1	Borewell No.2	Borewell No.3	Borewell No.4	Borewell No.5	Borewell No.6	Borewell No.7	Borewell No.8	Borewell No.9	Borewell No.10	Borewell No.11	Borewell No.12	Borewell No.13	Borewell No.14	Borewell No.15	Borewell No.16	Borewell No.17	Borewell No.18	Total
Maximum Allowed Daily Limit	3840	4480	5120	3840	3200	4480	5120	3840	3840	4480	4480	3200	3840	3200	3840	5120	5120	4480	35477
01-07-2023	3683	0	5029	0	0	0	5023	0	0	2863	4284	3180	0	0	3803	4987	0	0	32852
02-07-2023	3699	0	4800	3200	2856	0	4825	0	3787	4125	2045	0	0	0	1585	1614	0	0	32536
03-07-2023	3752	0	0	0	0	4285	4712	0	0	0	4425	2800	0	2985	0	4406	4906	0	32271
04-07-2023	0	0	4829	3445	2829	0	0	0	3782	0	4183	2804	0	3085	2786	4825	0	0	32568
05-07-2023	3714	0	4974	0	0	0	4358	0	0	4185	4431	2867	0	0	3684	4702	0	0	32915
06-07-2023	0	0	4932	0	2693	4140	4960	0	3785	4147	4290	0	0	0	3682	0	0	0	32629
07-07-2023	3245	0	4952	3758	0	0	4212	0	0	0	4370	2782	0	0	2820	0	1819	4334	32292
08-07-2023	0	0	4938	0	3140	0	0	0	0	1755	4382	3138	3714	0	3293	4141	0	3955	32456
09-07-2023	0	0	4775	3729	0	0	4918	0	0	4276	4062	0	3442	0	2852	3973	0	0	32027
10-07-2023	3812	0	4869	3836	0	3786	0	0	0	3852	3869	0	0	0	3595	5102	0	0	32721
11-07-2023	3585	0	4935	0	2856	0	0	0	0	4361	4298	0	0	0	3570	5093	4053	0	32751
12-07-2023	1172	0	4784	3541	0	4381	4855	0	3752	0	3841	2742	0	0	0	0	4671	0	33739
13-07-2023	3744	0	4872	3258	2729	0	4255	0	2627	3863	0	0	0	0	2780	0	0	0	28128
14-07-2023	3255	0	3852	3541	0	4145	0	0	2748	0	0	0	0	2646	2839	4969	2097	3635	33727
15-07-2023	3230	0	4746	0	2977	0	0	0	0	3785	4285	2871	0	0	3719	4896	0	3148	33657
16-07-2023	3225	0	4469	2693	3111	4185	0	0	2699	0	0	0	0	0	3698	0	0	4057	28137

17-07-2023	0	0	4782	0	0	3825	0	0	3485	4135	0	2988	0	0	1922	0	0	0	21137
18-07-2023	0	0	4863	0	2901	0	0	0	0	3478	3522	2584	0	0	0	0	0	0	17348
19-07-2023	3119	0	3785	0	0	0	0	0	0	0	0	0	0	1690	2770	0	2815	4195	18374
20-07-2023	0	0	4447	0	3023	2366	0	0	0	2714	0	0	0	2815	2685	0	0	0	18050
21-07-2023	3692	0	3895	0	3098	0	0	0	2928	0	0	2744	0	0	0	0	3405	0	19762
22-07-2023	0	0	4874	0	0	0	0	0	0	0	0	3144	0	0	3684	4903	3968	0	20573
23-07-2023	3728	0	0	0	0	4148	0	0	3673	3927	0	0	0	0	3023	1852	0	0	20351
24-07-2023	0	3976	4869	0	3135	0	0	0	0	0	0	2856	0	2643	3725	2147	4614	0	27965
25-07-2023	0	0	0	3545	0	0	0	0	2924	4458	0	2925	0	2985	3658	4863	3387	3492	32237
26-07-2023	3431	3673	4760	3653	0	0	0	0	0	0	0	1562	0	2958	3285	4741	0	4185	32248
27-07-2023	3269	3982	4125	3241	2671	3769	0	0	0	0	0	0	0	0	0	4931	4425	2063	32476
28-07-2023	3348	4173	4693	3785	0	3987	0	0	3641	4157	0	0	0	0	2319	2155	0	0	32258
29-07-2023	3638	0	4412	3285	2762	4190	0	0	3515	4147	0	0	0	0	3712	2234	0	0	31895
30-07-2023	0	3842	4759	3385	2923	3958	0	0	0	3769	0	0	0	0	3690	0	1657	4275	32258
31-07-2023	0	3939	0	3819	2697	3517	0	0	2665	3852	0	3047	0	0	0	0	4984	3907	32427
01-08-2023	3374	4185	4825	3525	0	0	0	0	3745	4178	0	3114	0	0	2186	0	0	3358	32490
02-08-2023	3158	4155	4125	3827	0	3531	0	0	3714	3779	0	3182	0	0	0	1630	0	1855	32956
03-08-2023	3585	4356	0	3739	0	3633	0	0	0	2430	0	2985	0	0	3621	4693	0	3690	32732
04-08-2023	0	4158	4496	3585	0	3842	0	0	3810	4158	0	0	0	2556	0	4894	0	859	32358
05-08-2023	0	3575	0	0	0	3666	0	0	3541	4197	0	3185	3684	0	3483	3293	0	4257	32881

06-08-2023	3475	4302	4958	3349	0	0	0	0	3707	4148	0	2995	0	0	3142	0	0	3682	33758
07-08-2023	2792	0	4425	3442	3102	4195	0	0	3652	4427	0	3158	0	0	3796	0	0	0	32989
08-08-2023	0	0	4789	2452	2643	3869	0	0	3514	0	0	2958	0	2952	3625	2139	0	4158	33099
09-08-2023	3452	0	4425	3542	2784	4380	0	0	3625	0	0	2852	0	0	3746	4158	0	0	32964
10-08-2023	0	3693	4769	0	3100	3352	0	0	3766	4102	0	2445	0	0	0	5082	0	3619	33928
11-08-2023	3693	3896	4443	3683	2863	3923	0	0	3555	4109	0	2556	0	0	0	0	0	1232	33953
12-08-2023	3466	3952	4840	3791	2936	4158	0	0	2985	0	0	0	0	0	0	4941	0	2795	33864
13-08-2023	0	4145	3244	3687	2680	3645	0	0	3724	3955	0	2841	0	0	2953	0	0	3023	33897
14-08-2023	0	3796	4639	3441	2785	3758	0	0	0	3827	0	2458	0	0	0	3633	0	3996	32333
15-08-2023	3441	3963	4425	3720	2913	3669	0	0	3542	4142	0	0	0	0	0	0	0	4078	33893
16-08-2023	3657	3872	4123	3628	2693	0	0	0	0	3693	0	0	3556	0	0	4739	3808	0	33769
17-08-2023	3611	3927	4753	3462	3132	4244	0	0	3693	4125	0	0	0	2981	0	0	0	0	33928
18-08-2023	3444	3748	4255	3694	2932	4406	0	0	3541	0	0	0	0	0	0	4864	2909	0	33793
19-08-2023	3767	3639	4217	3452	2690	4102	0	0	3758	0	0	0	0	0	0	0	3546	3681	32852
20-08-2023	0	3425	4258	3452	3163	4135	0	0	0	3629	0	0	3541	0	0	0	3685	3222	32510
21-08-2023	3571	3923	4793	3693	3190	3925	0	0	3585	0	0	0	0	0	0	0	2927	4158	33765
22-08-2023	3542	3847	4158	3784	2928	3871	0	0	0	0	0	0	0	0	0	1800	4702	4197	32829
23-08-2023	2966	3653	4821	2965	2648	4158	0	0	0	3894	0	0	0	0	0	4469	4373	0	33947
24-08-2023	3714	4158	4610	3673	2822	4402	0	0	0	0	0	0	0	0	0	4727	2544	2104	32754
25-08-2023	3580	3885	4682	3741	2976	3970	0	0	0	3849	0	0	0	3145	0	0	0	3965	33793

26-08-2023	0	3982	4102	3771	2745	3858	0	0	3643	0	0	0	0	0	0	4953	2040	3857	32951	
27-08-2023	3805	0	4042	3569	2690	0	0	0	0	4125	0	0	0	0	0	4699	5096	4236	32262	
28-08-2023	0	4125	0	3670	2979	3736	0	0	0	4134	0	0	3444	0	0	4910	2060	3831	32889	
29-08-2023	2942	3892	5032	3729	2839	3575	0	0	0	0	0	0	0	0	0	2368	4258	4158	32793	
30-08-2023	0	3829	0	3634	2690	4125	0	0	0	4442	0	0	0	0	0	5014	4989	3715	32438	
31-08-2023	0	4401	4525	3763	2971	4278	0	0	0	0	0	0	0	0	0	5110	4039	4145	33232	
01-09-2023	0	0	4136	3758	3110	0	0	0	3625	4158	0	3133	0	0	2585	0	0	1503	26008	
02-09-2023	0	0	0	0	2992	0	0	0	3724	0	0	2842	0	0	0	4746	3800	4258	22362	
03-09-2023	0	0	4206	3695	0	0	0	0	0	3785	0	2925	0	0	3353	0	0	4163	22127	
04-09-2023	0	0	4936	0	0	0	0	0	0	4222	0	0	0	0	3729	0	5029	4255	22171	
05-09-2023	0	0	5113	3699	0	0	0	0	0	0	0	2980	0	0	3772	0	4146	2168	21878	
06-09-2023	0	3043	4169	3566	0	0	0	0	3439	4363	0	0	0	0	3787	0	0	0	22367	
07-09-2023	0	0	4725	3552	0	0	0	0	0	4390	0	2875	0	3134	3682	0	0	0	22358	
08-09-2023	0	0	4258	3693	0	0	0	0	0	0	0	2780	0	0	3748	0	3332	4185	21996	
09-09-2023	0	0	0	3741	3082	0	0	0	2480	0	0	2958	0	0	2987	0	3139	3985	22372	
10-09-2023	0	0	0	3755	0	0	0	0	0	0	2750	3103	0	0	3629	0	4561	4332	22130	
11-09-2023	3036	0	4563	3650	3181	0	0	0	0	0	0	0	0	0	3665	0	0	4340	22435	
12-09-2023	0	0	0	3665	0	0	0	0	0	3555	4208	0	0	0	0	3713	3129	0	4193	22463
13-09-2023	3751	1034	4601	3144	0	0	0	0	0	0	0	2688	0	0	3056	0	0	3996	22270	
14-09-2023	3756	0	0	2863	2845	0	0	0	0	0	0	0	0	0	3110	2995	4350	0	2574	22493

15-09-2023	2985	0	0	0	2858	0	0	0	0	0	0	3080	0	1848	3795	4152	0	3762	22480
16-09-2023	0	0	4928	3525	2985	0	0	0	0	0	0	0	0	0	3558	3076	0	4418	22490
17-09-2023	2868	0	4473	3569	0	0	0	0	0	0	4033	3135	0	0	0	0	0	3751	21829
18-09-2023	2152	0	4246	3711	0	0	0	0	0	0	3747	0	0	0	3752	4535	0	0	22143
19-09-2023	0	0	4425	3558	0	0	0	0	3552	0	3756	0	0	0	2948	4190	0	0	22429
20-09-2023	0	0	0	3758	0	3362	0	0	0	0	4436	0	0	2453	3839	0	0	4380	22228
21-09-2023	0	0	0	3693	3140	0	0	0	0	0	0	0	0	0	3585	4321	3400	4341	22480
22-09-2023	0	0	0	0	0	0	0	0	0	0	2939	0	0	2580	3796	4709	4420	3980	22424
23-09-2023	3827	0	0	0	2632	3930	0	0	0	0	4344	0	0	0	3270	4327	0	0	22330
24-09-2023	0	0	0	0	0	0	0	0	3827	0	3838	0	0	0	2680	1025	3990	4168	19528
25-09-2023	0	0	3472	0	0	0	0	0	0	0	3987	0	0	2618	3745	4128	4500	0	22450
26-09-2023	0	0	0	0	2506	0	0	0	3754	3342	0	0	0	0	3329	5024	4504	0	22459
27-09-2023	0	0	0	0	2551	0	0	0	0	4386	4425	0	0	0	3725	0	4325	2962	22374
28-09-2023	0	0	0	0	0	0	0	0	3825	0	4357	0	0	0	2763	4746	4003	2700	22394
29-09-2023	0	0	0	0	0	0	0	0	3535	0	3897	0	0	0	3690	4972	4272	1525	21891
30-09-2023	0	0	2413	0	0	0	0	0	0	4175	3798	0	0	0	2974	0	4615	4285	22260
01-10-2023	0	0	4273	0	0	0	4693	0	0	4402	3791	2972	0	0	0	0	0	1825	21956
02-10-2023	0	0	0	0	0	0	4793	0	0	3600	4472	2510	0	3117	0	0	0	3769	22261
03-10-2023	0	0	0	0	0	0	4874	0	0	4407	4390	2490	0	0	0	2519	0	3725	22405
04-10-2023	0	0	0	0	0	0	4970	0	0	4321	3683	2888	0	0	0	2415	0	4169	22446

निदेशक,
भूमि एवं विमानतल,
श्री १०१, एन.एच. रोड,
फूलपुर, इलाहाबाद।

श्री,

महोदय,
एम्प्लॉय फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड,
फूलपुर, इलाहाबाद।

संज्ञा - १०१/एम्प्लॉय/फूलपुर (उ.प्र.), दिनांक: साधनांक: फूलपुरी 18, 1995

विषय:- एम्प्लॉय फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड के एम्प्लॉयमेंट प्रोग्राम हेतु अतिरिक्त भूमि खोज हेतु अर्जापत्र प्रत्यापन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्रिका-टी.ओ.डी/02/314 दिनांक- 09.02.95 के संदर्भ में आपके विस्तार परियोजना हेतु साफाब- 1752 हेक्टेयर भूमि की अतिरिक्त आवश्यकता घोषी। वर्तमान में विकास क्षेत्र - फूलपुर में गैट भूमि दिखाना 6946 हेक्टेयर है जब गैट भूमि इन्फ्रस्ट 1661 हेक्टेयर है। इस अतिरिक्त भूमि आवश्यकता को खत्म करने पर गैट इन्फ्रस्ट 3413 हेक्टेयर हो जाता है जब वर्तमान स्टेज अफ़ डेवलपमेंट 33.91 से 59.1 प्रतिशत हो जाने की संभावना है। अर्जापत्र फाइल नं. १०१/१०१/१०१ में जोड़ी है।

उक्त परियोजना क्षेत्र में वर्ष- 1976 में विमानतल द्वारा एम्प्लॉयमेंट प्रोग्राम हेतु भूमि खोज की, जिसमें अन्वयित्व द्वारा परिसरित आवश्यकता होने के कारण अतिरिक्त भूमि उपलब्धता को सुनिश्चित किए जाने हेतु पत्र अतिरिक्त डेटा का सम्बन्धित किन्हीं अतिरिक्त एम्प्लॉयमेंट अर्जापत्र इस विषयक प्रेषण करना अर्थात् उचित होगा।

परियोजना क्षेत्र में भूमि उपलब्धता का सुनिश्चित होना ही होने के कारण आपके विस्तार परियोजना प्रेषण अतिरिक्त भूमि खोज में इस विषयक को कार्य समाप्त नहीं है।


18.4
(नवी एचन)
निदेशक।



श्री १०१/एम्प्लॉय/फूलपुर (उ.प्र.)
दिनांक: साधनांक: फूलपुरी 18, 1995

फूलपुर इकाई
PHULPUR UNIT

IFFCO

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

संदर्भ संख्या: टीई/02/313

दिनांक: 05.06.2018

सेवा मे,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
"टी.सी./12 बी", विभूति खण्ड,
गोमती नगर, लखनऊ।

विषय: 01.06.2016 से 30.06.2017 तक की अवधि हेतु सेस बिल संख्या H-19491 दिनांक
07.05.2018 का भुगतान के संबंध में।
संदर्भ: जल उपकर निर्धारण आर्ड संख्या- COM/CESS/94/311

महोदय,

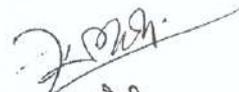
कृपया अपने उपर्युक्त विषयक जल का उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.06.2016 से 30.06.2017 तक की अवधि हेतु जल उपकर के मद में कुल रुपया 11,11,478.00 (रुपया ग्यारह लाख ग्यारह हजार चार सौ अठहत्तर मात्र) धनराशि के दो बैंक ड्राफ्ट संख्या 885393189 दिनांक 01.06.2018 एवं 885393196 दिनांक 01.06.2018, जोकि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस पत्र के साथ मूल रुप में संलग्न है। वर्तमान बिल का भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय

कृते इंडियन फारमर्स फर्टिलाइजर को-आपरेटिव लिमिटेड


(आर मैती)

संयुक्त महाप्रबन्धक (तकनीकी)

प्रतिलिपि:

क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
सेक्टर-10 योजना संख्या - 3
आवास विकास परिषद कालोनी
झूँसी, इलाहाबाद।

संलग्नक: मूल बैंक ड्राफ्ट संख्या 885393189 दिनांक 01.06.2018 एवं 885393196 दिनांक
01.06.2018

P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India Phone : (05332) 251334, 251250, 251251, 253913

पोस्ट : घियानगर, इलाहाबाद - 212404 (उप्र) भारत, फोन : (05332) 251334, 251250, 251251, 253913

नगर / Gram : दफ्तरी घियानगर IFFCO Ghivanagar, फैक्स / Fax: General - (05332) 251253, Materials (05332) 251332

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

ASSESSMENT ORDER NO. : COH/CESS/14/311
REGISTRATION NO. : 09 / 10006

DATED : 06/04/2018

NAME OF INDUSTRY : INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
ADDRESS OF INDUSTRY : PHULPUR UNIT, GHIVANAGAR
ALLAHABAD. PIN - 212404
PERIOD OF ASSESSMENT: 01/06/2016 TO 30/06/2017

DUE DATE : 06/05/2018

CURRENT ASSESSMENT U/S-6

CATEGORY OF WATER	WATER CONSUMED (KL.)	WATER FOR REBATE U/S-7 (KL.)	RATE U/S-3(2)/3(2A) (RS./KL.)	CESS AMOUNT (RS.)	BASIS OF ASSESSMENT
I	71,23,134	0	0.0500	3,56,156.70	
II	14,78,386	0	0.0200	29,567.72	
III	0	0	0.1000	0.00	
IV	46,38,355	0	0.1500	7,25,753.25	
<< TOTAL >>				11,11,477.67	

CESS ARREARS, INTEREST ETC.

TYPE OF ARREAR	DUE AMOUNT / DATE	RECOVERED AMOUNT / DATE	BALANCE	AMOUNT QUALIFYING FOR INTEREST	PERIOD		INTEREST AMOUNT U/S-10
					FROM	TO	
Last	14,54,765.62 (30/10/2016)	14,54,765.71 (18/10/2016)	0.00	0.06	31/05/2016	18/10/2016	0.01
Before Last	0.06 (31/05/2016)		0.00				
Interest	0.03		0.00				
Penalty	0.00 (/ /)		0.00				
Other Charges	0.00		0.00				
<< TOTAL >>				14,54,765.71	14,54,765.71	0.00	0.01

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.

CESS ARREAR = 0.00 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 11,11,477.67
 INTEREST ARREAR = 0.01 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
 NET CESS PAYABLE = 11,11,477.68

NET CESS PAYABLE (IN WORDS) = RS. Eleven Lakh Eleven Thousand Four Hundred Seventy Seven & Paise Sixty Eight only.

PL. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

RICKRTP
(PREPARED BY)MND
(CHECKED BY)
ACCOUNTS OFFICER

C.A.O.

CESS OFFICER
(CIRCLE-1)MEMBER SECRETARY
ASSESSING AUTHORITYCC TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
CC TO CHIEF ACCOUNTS OFFICER

CESS OFFICER (CIRCLE-1)

फूलपुर इकाई
PHULPUR UNIT



इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

संदर्भ संख्या: टीई/02/313

दिनांक: 17.10.2016

सेवा में,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
"टी.सी./12 वी", विभूति, खण्ड,
गोमती नगर, लखनऊ।

विषय: 01.01.2015 से 31.05.2016 तक की अवधि हेतु सेस बिल संख्या-F 88291 दिनांक 30.09.2016 का भुगतान के संबंध में।

संदर्भ जल उपकर निर्धारण आर्डर संख्या-COM/CESS/94/311

महोदय,

कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.01.2015 से 31.05.2016 तक की अवधि हेतु जल उपकर के मद में कुल रुपया 14,54,765.71 (रुपया चौदह लाख चौवन हजार सात सौ पैसठ और पैसा इकहतर मात्र) धनराशि के तीन बैंक ड्राफ्ट, संख्या-885381774 दिनांक 13.10.2016, 885381781 दिनांक 13.10.2016 एवं 885381799 दिनांक 13.10.2016, जोकि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस पत्र के साथ मूल रुप में संलग्न है। वर्तमान बिल का भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड

f. Jais
उप महाप्रबन्धक (तकनीकी)

प्रतिलिपि:

क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
सेक्टर-10 योजना संख्या-3
आवास विकास परिषद कालोनी,
झंसी, इलाहाबाद।



संलग्नक: मूल बैंक ड्राफ्ट संख्या-885381774 दिनांक 13.10.2016, 885381781 दिनांक 13.10.2016 एवं 885381799 दिनांक 13.10.2016

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW.

PH.: (0522) 2720828, 2720831

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

DATED: 22/09/2016

DUE DATE: 22/10/2016

ASSESSMENT ORDER NO.: COM/CESS/94/311
REGISTRATION NO.: 09 / 10006
NAME OF INDUSTRY : INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
ADDRESS OF INDUSTRY : PHULPUR UNIT, GHIYANAGAR
ALLAHABAD PIN - 212404
PERIOD OF ASSESSMENT: 01/01/2015 TO 31/05/2016

As per provisions
he

CURRENT ASSESSMENT U/S-6

CATEGORY OF WATER	WATER CONSUMED (KL.)	WATER FOR REBATE U/S-7 (KL.)	RATE U/S-3(2)/3(2A) (RS./KL.)	CESS AMOUNT (RS.)
I	93,23,061	0	0.0500	4,66,153.05
II	19,35,131	0	0.0200	38,702.62
III	0	0	0.1000	0.00
IV	63,32,733	0	0.1500	9,49,909.95
<< TOTAL >>				14,54,765.62

BASIS OF ASSESSMENT

Verified for Rs 14,54,765.71 only
(Rs Fourteen lakh fifty four thousand seven hundred sixty five and seventy one paise only)
payment to U.P.P.C.B.
06/10/2016
Bank

CESS ARREARS, INTEREST ETC.

TYPE OF ARREAR	DUE AMOUNT / DATE	RECOVERED AMOUNT / DATE	BALANCE	AMOUNT QUALIFYING FOR INTEREST	PERIOD		INTEREST AMOUNT U/S-10
					FROM	TO	
Last	18,83,617.78 (16/04/2015)	18,83,618.00 (19/03/2015)	0.06	0.21	31/12/2014	19/03/2015	0.01
Before Last	0.21 (31/12/2014)		0.00	0.06	16/04/2015	31/05/2016	0.02
Interest	0.07		0.00				
Penalty	0.00 (/ /)		0.00				
Other Charges	0.00		0.00				
<< TOTAL >>	18,83,618.06	18,83,618.00	0.06				0.03

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.
 CESS ARREAR = 0.06 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 14,54,765.62
 INTEREST ARREAR = 0.03 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
 NET CESS PAYABLE = 14,54,765.71

NET CESS PAYABLE (IN WORDS) - RS. Fourteen Lakh Fifty Four Thousand Seven Hundred Sixty Five & Paise Seventy One only.
 L. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

PREPARED BY

(CHECKED BY)
ACCOUNTS OFFICER

C.A.O.

CESS OFFICER
(CIRCLE-1)

MEMBER SECRETARY
ASSESSING AUTHORITY

TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
 TO CHIEF ACCOUNTS OFFICER

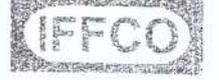
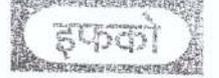
CESS OFFICER (CIRCLE-1)

फूलपुर इकाई

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड

PHULPUR UNIT

INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.



संदर्भ संख्या : टीई/02/313

सेवा में,
सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
"पिकप भवन", तृतीय तल, बी ब्लॉक,
विभूति खण्ड, गोमती नगर,
लखनऊ (उ० प्र०)

दिनांक : 17.03.2015

विषय : 01.03.2013 से 31.12.2014 तक की अवधि हेतु सेस बिल संख्या F-57308
दिनांक 16.03.2015 का भुगतान।

संदर्भ : जल उपकर निर्धारण आर्डर संख्या - COM/CESS/ 94 /311
महोदय,

कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.03.2013 से 31.12.2014 तक की अवधि हेतु जल उपकर के मद में कुल रूपया 18,83,618.00 (रूपया अठारह लाख तिरासी हजार छः सौ अठारह मात्र) धनराशि का दो बैंक ड्राफ्ट संख्या 958725859 दिनांक 17.03.2015 एवं ड्राफ्ट संख्या 958725873 दिनांक 17.03.2015, जोकि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस इस पत्र के साथ मूल रूप में संलग्न है। वर्तमान बिल का भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड,

Sivakant Mishra
वरिष्ठ महाप्रबन्धक (तकनीकी)

08
D. H.O. प्रतिलिपि
17/3/15

प्रतिलिपि : क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
सेक्टर - 10 योजना संख्या - 3
आवास विकास परिषद कालोनी,
झुंसी, इलाहाबाद।

संलग्नक: मूल बैंक ड्राफ्ट संख्या 958725859 दिनांक 17.03.2015 एवं
ड्राफ्ट संख्या 958725873 दिनांक 17.03.2015



P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India Phone : (05332) 251334, 251250, 251251
पोस्ट : घियानगर, इलाहाबाद - 212404 (30प्र०) भारत, फोन : (05332) 251334, 251250, 251251

तार / Gram : इफको घियानगर, IFFCO Ghiyanagar, फैक्स / Fax: General - (05332) 251253, Materials (05332) 251332
ईमेल / E-Mail : Phulpur@iffco.nic.in वेबसाइट / Website : www.iffco.nic.in

SGM (Technical) / Mr. [Signature]
for your records.
[Signature]
CC:- DGM (FRA) 19/03/15

PH.: (05)

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

ORDER NO.: COM/CESS/94/311
CON NO.: 09 / I0006
INDUSTRY : INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
INDUSTRY : PHULPUR UNIT, GHIYANAGAR
ALLAHABAD PIN - 212404
ASSESSMENT: 01/03/2013 TO 31/12/2014

DATED : 27/02/2015

DUE DATE : 27/03/2015

CURRENT ASSESSMENT U/S-6

QTY OF WATER CONSUMED (KL.)	WATER FOR REBATE U/S-7 (KL.)	RATE U/S-3(2)/3(2A) (RS./KL.)	CESS AMOUNT (RS.)	BASIS OF ASSESSMENT
1,20,71,290	0	0.0500	6,03,564.50	
25,05,514	0	0.0200	50,110.28	
0	0	0.1000	0.00	
81,99,620	0	0.1500	12,29,943.00	
>>			18,83,617.78	

CESS ARREARS, INTEREST ETC.

ARREAR	DUE AMOUNT / DATE	RECOVERED AMOUNT / DATE	BALANCE	AMOUNT QUALIFYING FOR INTEREST	PERIOD		INTEREST AMOUNT U/S-10
					FROM	TO	
	8,10,912.94 (06/09/2013)	0.73 (Ex. Payment)	0.21	0.21	06/09/2013	31/12/2014	0.07
ast	0.00 (/ /)	8,10,912.00 (27/08/2013)	0.00				
	0.00 (/ /)		0.00				
arges	0.00 (/ /)		0.00				
>>			8,10,912.94	8,10,912.73	0.21		0.07

nt Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.
R = 0.21 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 18,83,617.78
RREAR = 0.07 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
PAYABLE = 18,83,618.06

PAYABLE (IN WORDS) = RS. Eighteen Lakh Eighty Three Thousand Six Hundred Eighteen & Paise Six only.
E AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

(CHECKED BY) [Signature] C.A.O.
ACCOUNTS OFFICER
MEMBER SECRETARY ASSESSING AUTHORITY [Signature]
C.E.O. (C-9)
C.E.O. (C-9)

JNAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
ACCOUNTS OFFICER

फूलपुर इकाई

PHULPUR UNIT

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड

INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

इफको

IFFCO

संदर्भ संख्या : टीई/02/313

सेवा में,
सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
"पिकप भवन", तृतीय तल, बी ब्लॉक,
विभूति खण्ड, गोमती नगर,
लखनऊ (उ० प्र०)

दिनांक : 23.08.2013

विषय : 01.04.2012 से 28.02.2013 तक की अवधि हेतु सेस बिल संख्या F-28592
दिनांक 06.08.2013 का भुगतान।

संदर्भ : जल उपकर निर्धारण आर्डर संख्या - COM/CESS/ 94 /311

महोदय,

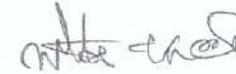
कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.04.2012 से 28.02.2013 तक की अवधि हेतु जल उपकर के मद में कुल रूपया 8,10,912.00 (रूपया आठ लाख दस हजार नौ सौ बारह) धनराशि का एक बैंक ड्राफ्ट संख्या 803690991 दिनांक 17.08.2013, जोकि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस इस पत्र के साथ मूल रूप में संलग्न है। वर्तमान बिल का भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड,



(योगेश नरुला)

महाप्रबन्धक (तकनीकी)

प्रतिलिपि : क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
सेक्टर - 10 योजना संख्या - 3
आवास विकास परिषद कालोनी,
झंसी, इलाहाबाद।

संलग्नक: मूल ड्राफ्ट संख्या : 803690991 दिनांक 17.08.2013

P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India Phone : (05332) 251334, 251250, 251251

पोस्ट : घियानगर, इलाहाबाद - 212404 (उ०प्र०) भारत, फोन : (05332) 251334, 251250, 251251

तार / Gram : इफको घियानगर, IFFCO Ghiyanagar, फैक्स / Fax: General - (05332) 251253, Materials (05332) 251332

ईमेल / E-Mail : Phulpur@ifco.nic.in वेबसाइट / Website : www.ifco.nic.in



ISO 9002/ 14001

कामपालिका
30/8/2013
ज.प्र. म. नरुला
महाप्रबन्धक (उ.प्र.)

UTTAR PRADESH POLLUTION CONTROL BOARD
 PICUP BHAWAN, VIBHUTI KHAR, COMPTI NAGAR,
 LUCKNOW

(C-9)

PH.: (0522) 2720828, 2720831

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Act 1977, Govt. of India

ADDN. ORDER NO.: COM/CESS/54/311
 REG. NO.: 09 / 10006
 NAME OF INDUSTRY: INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
 ADDRESS OF INDUSTRY: PHULPUR UNIT, GHYANAGAR
 ALLAHABAD PIN - 212404
 PERIOD OF ASSESSMENT: 01/04/2012 TO 28/02/2013

DATE: 30/07/2013

DUE DATE: 30/08/2013

CURRENT ASSESSMENT U/S-6

CATEGORY OF WATER	WATER CONSUMED (KL.)	WATER FOR REBATE U/S-7 (KL.)	RATE U/S-3(2)/3(2A) (RS./KL.)	CESS AMOUNT (RS.)
I	51,96,902	0	0.0500	2,59,845.10
II	10,78,602	0	0.0200	21,572.04
III	0	0	0.1000	0.00
IV	35,29,972	0	0.1500	5,29,495.80
<< TOTAL >>				8,10,912.94

BASIS OF ASSESSMENT

Verified for Rs. 8,10,912.94 only
 (Eight lakh ten thousand
 nine hundred twelve
 & Paise twenty one only)

30/8/13

CESS ARREARS, INTEREST ETC.

TYPE OF ARREAR	DUE AMOUNT / DATE	RECOVERED AMOUNT / DATE	BALANCE	AMOUNT QUALIFYING FOR INTEREST	PERIOD		INTEREST AMOUNT U/S-10
					FROM	TO	
Last	9,43,799.27 (05/11/2012)	9,43,800.00 (17/10/2012)	0.00				
Before Last	0.00 (/ /)		0.00				
Interest	0.00		0.00				
Penalty	0.00 (/ /)		0.00				
Other Charges	0.00		0.00				
<< TOTAL >>	9,43,799.27	9,43,800.00	0.00				0.00

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.
 CESS ARREAR = 0.00 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 8,10,912.94
 INTEREST ARREAR = 0.00 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.73)
 NET CESS PAYABLE = 8,10,912.21

NET CESS PAYABLE (IN WORDS) = RS. Eight Lakh Ten Thousand Nine Hundred Twelve & Paise Twenty One only.
 PL. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

(PREPARED BY) [Signature]
 (CHECKED BY) [Signature] 01/8/2013
 ACCOUNTS OFFICER

[Signature]
 C.A.O. C.E.O. (C-9)

[Signature]
 MEMBER SECRETARY
 ASSESSING AUTHORITY

CC TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
 CC TO CHIEF ACCOUNTS OFFICER

[Signature]
 C.E.O. (C-9)

फूलपुर इकाई

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड

IFFCO

PHULPUR UNIT

INDIAN FARMERS FERTILISER COOPERATIVE LTD.

IFFCO



संदर्भ संख्या : टीई/02/313

दिनांक : 15.10.2012

सेवा में,

सदस्य सचिव,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

"पिकप भवन", तृतीय तल, बी ब्लॉक,

विभूति खण्ड, गोमती नगर,

लखनऊ (उ० प्र०)

विषय : 01.04.2011 से 31.03.2012 तक की अवधि हेतु सेस बिल संख्या F-11310

दिनांक 05.10.2012 का भुगतान।

संदर्भ : जल उपकर निर्धारण आर्डर संख्या - COM/CESS/ 94 /311

महोदय,

कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.04.2011 से 31.03.2012 तक की अवधि हेतु जल उपकर के मद में कुल रूपया 9,43,799.27 (रूपया नौ लाख तैतालीस हजार सात सौ निन्यानबे और सत्ताइस पैसा) मात्र देय है। इस संबंध में रूपया 9,43,800/= (रूपया नौ लाख तैतालीस हजार आठ सौ) मात्र का एक बैंक ड्राफ्ट संख्या 803670031 दिनांक 13.10.2012 जो कि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ के नाम देय है, इस पत्र के साथ मूल रूप में संलग्न है।

आपके सूचनार्थ निवेदन है कि उपरोक्त बिल में दर्शित ब्याज रूपया 15,746.06 मात्र नियमतः देय नहीं है, क्योंकि उपकर बिल का पूर्ण भुगतान निर्धारित समयावधि दिनांक 14.08.2011 के पहले ही दिनांक 09.08.2011 को बैंक ड्राफ्ट संख्या 803635692 दिनांक 30.07.2011 के द्वारा आपके कार्यालय में दस्ती (By-Hand) जमा कर दिया गया था। इस संबंध में हमारा प्रत्यावेदन पत्र संख्या टी०ई०/02/313 दिनांक 13.10.2012 आपके पास विचाराधीन है। इस पत्र की छाया प्रति आपके त्वरित अवलोकनार्थ संलग्न है।

अतः वर्तमान बिल का पूर्ण भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है। कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड,

(योगेश नरुला)

महाप्रबन्धक (तकनीकी)

प्रतिलिपि : क्षेत्रीय अधिकारी,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सेक्टर - 10 योजना संख्या - 3

आवास विकास परिषद कालोनी, झूंसी, इलाहाबाद।

संलग्नक : मूल ड्राफ्ट संख्या : 803670031 दिनांक 13.10.2012

(ii) पत्र संख्या टी०ई०/०२/३१३ दिनांक १३.१०.२०१२ (द्वितीय प्रतिलिपि)

P.O. Ghiyanagar, Allahabad-212404 (U.P.) India, Phone : (05332) 251334, 251250, 251251, 253913

पोस्ट : घियानगर, इलाहाबाद- 212404 (उ०प्र०) भारत



17/10/12



WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

FIG 558

ASSESSMENT ORDER NO.: COM/CESS/94/311
 REGISTRATION NO.: 09 / 10006
 NAME OF INDUSTRY: INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
 ADDRESS OF INDUSTRY: PHULPUR UNIT, GHIYANAGAR
 ALLAHABAD PIN - 212404
 PERIOD OF ASSESSMENT: 01/04/2011 TO 31/03/2012

DATED: 05/10/2012

28-1-13

DUE DATE: 05/11/2012

CURRENT ASSESSMENT U/S-6

CATEGORY OF WATER	WATER CONSUMED (KL.)	WATER FOR REBATE U/S-7 (KL.)	RATE U/S-3(2)/3(2A) (RS./KL.)	CESS AMOUNT (RS.)
I	60,48,532	0	0.0500	3,02,426.60
II	12,55,356	0	0.0200	25,107.12
III	0	0	0.1000	0.00
IV	41,08,437	0	0.1500	6,16,265.55
<< TOTAL >>				9,43,799.27

BASIS OF ASSESSMENT

(Signature)
 (उत्तम (मिनिस्टर))

CESS ARREARS, INTEREST ETC.

TYPE OF ARREAR	DUE AMOUNT / DATE	RECOVERED AMOUNT / DATE	BALANCE	AMOUNT QUALIFYING FOR INTEREST	PERIOD		INTEREST AMOUNT U/S-10
					FROM	TO	
Last	7,88,203.12 (14/08/2011)	7,88,203.12 (09/08/2011)	0.00				
Before Last	0.00 (/ /)		0.00				
Interest	0.00		0.00				
Penalty	0.00 (/ /)		0.00				
Other Charges	0.00		0.00				
<< TOTAL >>							
	7,88,203.12	7,88,203.12	0.00				0.00

Total Amount Including Current-Assessment, Arrears of Current Assessment, Interest, Penalty etc.
 CESS ARREAR = 0.00 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 9,43,799.27
 INTEREST ARREAR = 0.00 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
 NET CESS PAYABLE = 9,43,799.27
 NET CESS PAYABLE (IN WORDS) = RS. Nine Lakh Forty Three Thousand Seven Hundred Ninety Nine & Paise Twenty Seven only.
 -PL. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

(Signature)
 (PREPARED BY)
(Signature)
 (CHECKED BY) 27/01/2013
 ACCOUNTS OFFICER
(Signature)
 C.A.O.
(Signature)
 C.E.O.
 (C-9)
(Signature)
 MEMBER SECRETARY
 ASSESSING AUTHORITY

CC TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
 CC TO CHIEF ACCOUNTS OFFICER

फुलपुर इकाई

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड

इफको

PHULPUR UNIT

INDIAN FARMERS FERTILISER COOPERATIVE LTD.

IFFCO

संदर्भ संख्या : टीई/02/313

दिनांक: 04.08.2011

सेवा में,

सदस्य सचिव,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

"पिकप भवन", तृतीय तल, बी ब्लॉक,

विभूति खण्ड, गोमती नगर,

लखनऊ (उ० प्र०)

विषय : 01.06.2010 से 31.03.2011 तक की अवधि हेतु सेस बिल संख्या F-89145
दिनांक 14.07.2011 का भुगतान।

संदर्भ : जल उपकर निर्धारण आर्डर संख्या- COM/CESS/ 94 /311

महोदय,

कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.06.2010 से 31.03.2011 तक की अवधि हेतु जल उपकर के मद में कुल रूपया 7,88,203.12 (रूपया सात लाख अट्ठासी हजार दो सौ तीन और पैसा बारह) मात्र देय है।

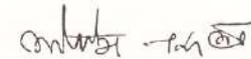
इस संबंध में उपर्युक्त धनराशि का एक बैंक ड्राफ्ट संख्या 803635692 दिनांक 30.07.2011 जो कि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस पत्र के साथ मूल रूप में संलग्न है। वर्तमान बिल का पूर्ण भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड,



(योगेश नरुला)

संयुक्त महाप्रबन्धक (तकनीकी)

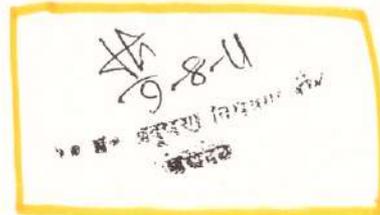
प्रतिलिपि : क्षेत्रीय अधिकारी,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सेक्टर - 10 योजना संख्या - 3

आवास विकास परिषद कालोनी

झुंसी, इलाहाबाद।



संलग्नक: मूल ड्राफ्ट संख्या : 803635692 दिनांक 30.07.2011



P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India, Phone : (05332) 251334, 251250, 251251
पोस्ट : घियानगर, इलाहाबाद - 212404 (उ०प्र०) भारत, फोन : (05332) 251334, 251250, 251251

तार/ Gram: इफको घियानगर, IFFCO Ghiyanagar, फैक्स/Fax: General- (05332)251253, Materials (05332)251332
ईमेल / E-Mail : Phulpur@iffco.nic.in वेबसाइट / Website:- www.iffco.nic.in

UTTAR PRADESH POLLUTION CONTROL BOARD
PICUP BHAWAN, VISHUJI KHAND, GOMTI NAGAR,
LUCKNOW.

PH : (0522) 2720229, 2720231

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

F 89/45
ASSESSMENT ORDER NO. : COM/CESS/94/311
REGISTRATION NO. : 09 / 10006
NAME OF INDUSTRY : TACTAN FARMERS FERTILISER CO-OPERATIVE LIMITED
ADDRESS OF INDUSTRY : PHULPUR UNIT, GHITYANAGAR
ALLAHABAD PIN - 212404
PERIOD OF ASSESSMENT : 01/06/2010 TO 31/03/2011

DATED 14/07/2011

14
DUE DATE 07/08/2011

CURRENT ASSESSMENT U/S-6

CATEGORY OF WATER	WATER CONSUMED (KL.)	WATER FOR REBATE U/S-7 (KL.)	RATE U/S-3(2)/3(2A) (RS./KL.)	CESS AMOUNT (RS.)
I	50,51,362	0	0.0500	2,52,568.10
II	10,48,396	0	0.0200	20,967.92
III	0	0	0.1000	0.00
IV	34,31,114	0	0.1500	5,14,667.10
<< TOTAL >>				7,88,203.12

BASIS OF ASSESSMENT

CESS ARREARS, INTEREST ETC.

TYPE OF ARREAR	DUE AMOUNT / DATE	RECOVERED AMOUNT / DATE	BALANCE	AMOUNT QUALIFYING FOR INTEREST	PERIOD		INTEREST AMOUNT U/S-10
					FROM	TO	
Last	13,10,248.71 (30/12/2010)	13,10,248.71 (23/12/2010)	0.00				
Before last	0.00 (/ /)		0.00				
Interest	0.00		0.00				
Penalty	0.00 (/ /)		0.00				
Other Charges	0.00		0.00				
<< TOTAL >>	13,10,248.71	13,10,248.71	0.00				0.00

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.
 CESS ARREAR = 0.00 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 7,88,203.12
 INTEREST ARREAR = 0.00 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
 NET CESS PAYABLE = 7,88,203.12

NET CESS PAYABLE (IN WORDS) : RS. Seven Lakh Eighty Eight Thousand Two Hundred Three & Paise Twelve only.
 PL. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

R. K. Singh (PREPARED BY)
11/07/2011 (CHECKED BY)
 ACCOUNTS OFFICER
 C.A.O. (C-9)
 MEMBER SECRETARY
 ASSESSING AUTHORITY

CC TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
 CC TO CHIEF ACCOUNTS OFFICER

C.E.O. (C-9)

फूलपुर इकाई
PHULPUR UNIT

IFFCO

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

Ref.No: TE/02/283 (NOC-CGWA)

Date: 20.02.2018

To,

Regional Director,
Central Ground Water Board/Central Ground Water Authority
Northern Region
Bhujal Bhavan,
Sector-B, Sitapupr Road Yojna, Aliganj
Ram Ram Bank Chauraha
Lucknow (U.P.) – 226 021

Sub: Submission of Application for permission to abstract Ground Water for Industrial use (Application for New NOC)

Ref. No.: Your letter No. 10 (1) / CGWA/NR/GWC/15-1206 dt. 13 June, 2017

Sir,

Please find enclosed herewith Hard Copy of application No.-21-4/5012/UP/IND/2018 for IFFCO Phulpur Unit, alongwith necessary attachments, for permission to abstract Ground water. The receipt of application fee for Rs. 1000/- (Transaction Ref. No. 2002180000300 dt. 20 Feb. 2018) through bharatkosh.gov.in (Internet based) is enclosed with the application. This application for NOC has already been submitted on line.

Please be informed that a NOC has already been issued by Bhoogarbh Jal Vibhag Uttar Pradesh (Ground Water Department) on 18/2/1995 for water abstraction.

It is therefore, requested that please grant NOC to IFFCO Phulpur unit for Abstraction of Ground Water.

Thanking you,

Yours faithfully,

For Indian Farmers Fertiliser Cooperative Ltd.

Mukul Srivastava

(Mukul Srivastava)
Sr. Executive Director

20/02/2018

Encl : As above

P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India Phone : (05332) 251334, 251250, 251251, 253913
पोस्ट : घियानगर, इलाहाबाद - 212404 (उप्र) भारत, फोन : (05332) 251334, 251250, 251251, 253913

तार / Gram : इफको घियानगर, IFFCO Ghiyanagar, फैक्स / Fax: General - (05332) 251253, Materials (05332) 251332
ईमेल / E-Mail : Phulpur@iffco.nic.in वेबसाइट / Website : www.iffco.nic.in





bharatkosh.gov.in

Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 2002180000300
11:12AM

Dated: Feb 20 2018

Received from M/S. IFFCO with Transaction Ref.No. 2002180000300

Dated Feb 20 2018 11:12AM the sum of INR 1000 (One Thousand Only)
through Internet based

Online payment in the account of PROCESSING FEE OF FRESH NOC FOR
GROUND WATER EXTRACTION, , .

**Disclaimer:- This is a system generated electronic receipt, hence no physical signature
is required for the purpose of authentication**

Printed On: 20-02-2018 11:18:30



Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : ashok6430

Previous Login Date Time: 20/02/2018 09:13:09 AM , IP Address: 103.216.239.180

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/5012/UP/IND/2018

1. General Information:

Water Quality:	Fresh Water		
Application Type Category/ Type of Application:	Fertilizer		
(i) Name of Industry:	INDIAN FARMERS FERTILISER COOPERATIVE LIMITED PHULPUR UNIT		
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)			
Address Line 1 :	IFFCO PHULPUR UNIT		
Address Line 2 :	P O GHIYANAGAR		
Address Line 3 :	ALLAHABAD		
State:	UTTAR PRADESH		
District:	ALLAHABAD		
Sub-District:	PHULPUR		
Village/Town:	Pali		
Area Type :	Non-Notified		
Area Type Category :	Safe		
(iii) Communication Address			
Address Line 1:	IFFCO PHULPUR UNIT		
Address Line 2:	P O GHIYANAGAR		
Address Line 3:	ALLAHABAD- 212404		
State:	UTTAR PRADESH		
District:	ALLAHABAD		
Sub-District:	PHULPUR		
Pincode:	212404		
Phone Number with Area Code:	91 532 2282076		
Mobile Number:	91 9452322287		
Fax Number:			
E-Mail:	aksrivastava-process@iffco.in		
(iv) Salient Features of the Industrial Activity:			
Water consumption of IFFCO phulpur Unit is within limit of 35500 m ³ /day as given in Env. Clearance (MoEF, Delhi). All effluent is being treated, recycled/reused in premises. Approx. 10 Lakh m ³ /annum rain water is being recharged through Rain water harvesting structures within the premises. NOC, Air, Water Consent, HW authorisation granted by UPPCB. Received Env. Award viz. Indira Gandhi Paryavaran Puraskar, Rajiv Gandhi Puraskar (both MoEF Delhi), IFA GL Award (IFA France), FAI EP Award (FAI Delhi), etc			
(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land : Enclose Documents of Ownership / Lease: (\$)			
Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	1320000.00	0.00	1320000.00
Open Land	1910000.00	0.00	1910000.00
Road/ Paved Area	680000.00	0.00	680000.00
Rooftop area of building/ sheds	410000.00	0.00	410000.00
Total	4320000.00	0.00	4320000.00
(vi) Drainage in the Area (River/ Nala etc) :	Tissaura nala besides the Plant,		

Sharda Sahayak Canal,
River Ganga 25 Km from the premises

(vii) Source of Availability of Surface Water for Industrial Use (if any – Furnish Details):	No
(viii) Average Annual Rainfall in the Area (in mm):	737.00
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	Ghiyanagar (iffco township), Sarai Abdul malik, Chak Abdul karim (Pure Bhulai), Fazilapur, pali, Tissaoura, Chandoki, Birkazi
(x) Whether Ground Water Utilization for:	Existing Industry
Date of Commencement Industry:	20/05/1976
Date of Expansion :	

2. Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	35500.00	0.00	35500.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	35500.00	0.00	35500.00
(d) Recycled Water Usage (m3/day):	13500.00	0.00	13500.00
Total Water Requirement : (a+b+c+d)(m3/day)	49000.00	0.00	49000.00

20/02/2018 10:26 AM

Page 1 of 4



Government of India
Central Ground Water Authority (CGWA)

Ministry of Water Resources, River Development and Ganga Rejuvenation



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : ashok6430

Previous Login Date Time: 20/02/2018 09:13:09 AM , IP Address: 103.216.239.180

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/5012/UP/IND/2018

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	31400.00	0.00	31400.00	365	11461000.00
Residential / Domestic	4100.00	0.00	4100.00	365	1496500.00
Greenbelt Development /Environment Maintenance	500.00	0.00	500.00	365	182500.00
Other Use	13000.00	0.00	13000.00	365	4745000.00
Grand Total	49000.00	0.00	49000.00		17885000.00

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	13500.00	365	4927500.00
(b) Quantity of Treated Water Available	13500.00		
i). Reuse in Industrial Activity:	13000.00	365	4745000.00
ii). Reuse in Green Belt Development:	500.00	365	182500.00
iii). Other Uses:	0.00	365	0.00
(c) Total Treated Water Utilized:	13500.00		4927500.00

Net Ground Water Requirement: 35500.00 (m3/day)

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:		18							
SNo.	Type of Structure Name / Year of Construction	Depth(Meter) / Diameter(m)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day) / Days(Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 1990	230.00 / 200	20.00	300.00	16 / 365	Submersible Pump	125.00	Yes	No / -
2	Borewell / 1997	230.00 / 250	19.20	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
3	Borewell / 1997	230.00 / 250	19.00	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
4	Borewell / 1997	230.00 / 250	19.00	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
5	Borewell / 1997	230.00 / 250	19.70	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
6	Borewell / 1997	230.00 / 250	18.50	300.00	16 / 365	Submersible Pump	125.00	Yes	No / -
7	Borewell / 1997	230.00 / 250	19.80	300.00	16 / 365	Submersible Pump	125.00	Yes	No / -
8	Borewell / 1998	230.00 / 250	19.00	300.00	16 / 365	Submersible Pump	125.00	Yes	No / -
9	Borewell / 1998	230.00 / 250	19.70	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -

10	Borewell / 2002	230.00 / 250	17.50	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
11	Borewell / 2004	230.00 / 250	18.00	300.00	16 / 365	Submersible Pump	125.00	Yes	No / -
12	Borewell / 2004	230.00 / 250	18.80	300.00	16 / 365	Submersible Pump	125.00	Yes	No / -
13	Borewell / 2006	230.00 / 250	17.40	300.00	16 / 365	Submersible Pump	125.00	Yes	No / -
14	Borewell / 2009	230.00 / 250	13.20	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
15	Borewell / 2009	230.00 / 250	18.60	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
16	Borewell / 2009	230.00 / 250	18.70	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
17	Borewell / 2009	230.00 / 250	19.30	360.00	16 / 365	Submersible Pump	125.00	Yes	No / -
18	Borewell / 1997	230.00 / 200	18.70	300.00	16 / 365	Submersible Pump	125.00	Yes	No / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures:

0

S.No.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m ³ /Hour)	Operational Hours(Day) / Days(Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
-------	---	-------------------------------	--	----------------------------------	-------------------------------------	-------------------	---------------------	---------------------------------	---

4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day and / or having a Land Area of Greater Than 2 Ha.- (\$)

IFFCO Phulpur Unit comes under Phulpur Block of Allahabad district and comes under non notified area and safe category. Reports for water supply to IFFCO Phulpur, prepared by Ground water Directorate says that well field seems to be suitable to yield 48.000 to 50.000 m³/day. Water level in IFFCO Borewell is 13 to 20 m bgl. water level surrounding dugwell is 2.5 to 12.5m bgl. Water quality is good. A NOC by Ground water Department UP on 18/02/1995, has been issued to IFFCO for ground water withdrawl.

5. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)

After getting consultancy from expert of Central Ground Water Board Allahabad. Rain water Harvesting Systems have been installed at nine different places within IFFCO premises at Gate No.1, gate no.3, gas no.3 gas godam, Tapti sector, near Borewell No.12, Central school, Guest house etc. Roof top drains of township buildings are connected to these RWHS through storm water drains. Approximate 11 lakh m³ of rain water is used to recharge of ground either through percolation or through these structures.

6. Copy of Referral Letter seeking NOC from CGWA from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / Other Central / State Agencies shall be Annexed.- (\$)

Attached Referral Letter

S.No	Attached Referral Letter	Attachment Name	File Name
1	Ministry of Environment and Forests	Environment clearance Moef Consent Order UPPCB	Environment Clearance and consent order.pdf

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

An application No.:21-4/1454/UP/IND/2017 dt. 28/03/2017 submitted on line. Directions has been issued vide letter no. 10 (1)/CGWA/NR/GWC/15-1206 dt. 13 June 2017 for submitting application again.

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)



Logout

Welcome : ashok6430

Previous Login Date Time: 20/02/2018 09:13:09 AM , IP Address: 103.216.239.180

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/5012/UP/IND/2018

INDUSTRIAL USE- Self Declaration

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.
2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref

Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	Site Plan	Site Plan.pdf

2). Certified Revenue Sketch : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	Revenue sketch IFFCO Phulpur	Revenue sketch IFFCO Phulpur.pdf

3). Documents of Ownership / Lease : (Refer: 1 (v))

S.No	Attachment Name	File Name
1	Gazatte-ownership	Gazatte Notification.pdf

4). Source of Availability of Surface Water : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	unavailabilly of water	Water unavailability certficAte-.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

S.No	Attachment Name	File Name
1	Flow chart Water balance	Water balance.pdf
2	water requirement	Water Requirement at IFFCO Phulpur.pdf

6). Groundwater Availability Report : (Refer: 4)

S.No	Attachment Name	File Name
1	Water availability report	Water availability report-.pdf

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	Rain water harvesting	Rain water harvesting -.pdf

8). Authorization :

No Attachment Found!

10). Non-Polluting Effluent :

S.No	Attachment Name	File Name
1	Environment Management at IFFCO Phulpur	Environment Management (Non Polluting Effluent).pdf

11). Extra Attachment :

S.No	Attachment Name	File Name
1	Comprehensive report on IFFCO Phulpur	comprehensive report2 on IFFCO Phulpur Unit up to Annesure 5.pdf
2	comprehensive report on IFFCO Phulpur Annex 6 to14	comprehensive report2 on IFFCO Phulpur Unit 6 to 14.pdf
3	Comprehensive report on IFFCO PhulpurAnnex15 to20	Comprehensive report on IFFCO Phulpur Annexure 15 to 20.pdf

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Page 3 of 4



Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome | ashok6430

Previous Login Date Time: 20/02/2018 09:13:09 AM , IP Address: 103.216.239.180

Logout

- Applicant Home
- Apply
- Feedback
- Change Password
- Profile

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/5012/UP/IND/2018

12). Scanned Industrial Application :
No Attachment Found!

Date : 20/2/18
Place : *Ahulpur, Allahabad*

Associated User : ashok6430
Submitted By User : ashok6430
Submission Date : 19/02/2018

Name & Signature of the applicant
Mukul Srivastava
20/02/18
(With official seal)
MUKUL SRIVASTAVA
Sr. Executive Director
IFECO Phulpur Unit
P.O. Ghyanagar, Allahabad-212408

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

20/02/2018 10:28 AM Page 4 of 4

o/c
H. H. H. H.
B. S.
20/02/18

Speed Post/ Registered
 21-4/5012/UP/IND/2018- 713
 Government of India
 Ministry of Jal Shakti
 Central Ground Water Board, NR
 Bhupal Bhawan, Sector 'B'
 Sitapur Road Yojna, Aliganj
 Lucknow 226021
 Phone: 0522 - 2363812 Fax: 2732478
 Dated:

19 MAR 2018

To,
 The Member Secretary
 Central Ground Water Authority
 Ministry of Jal Shakti
 18/11, Jamnagar House,
 Mansingh Road, New Delhi,
 110011.

Sub: Ground Water Clearance in respect of M/s Indian Farmers Fertiliser Cooperative Limited Phulpur Unit, IFFCO Phulpur unit, PO Ghiyanagar, Allahabad, Uttar Pradesh-Reg.

Ref: Online Application No: 21-4/5012/UP/IND/2018 dated 19/02/2018.

Sir,

Kindly refer to online application No. 21-4/5012/UP/IND/2018 dated 19/02/2018 received from M/s Indian Farmers Fertiliser Cooperative Limited Phulpur Unit for their plant located at IFFCO Phulpur unit, PO Ghiyanagar, Allahabad, Uttar Pradesh for ground water abstraction of 35,500 m³/day i.e. 1,29,57,500 m³/year has been examined and is recommended for issuance of NOC. The hardcopy of duly filled online evaluation proforma and copy of proposal is also being submitted for necessary action.

Encl. As above

Yours Faithfully



(Y B Kaushik)
 Regional Director

Copy to:

- ✓ M/s Indian Farmers Fertiliser Cooperative Limited Phulpur Unit, IFFCO Phulpur unit, PO Ghiyanagar, Allahabad, Uttar Pradesh, 212404.



**110
265**

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BUL
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: **NOC036622**

VALID FROM 15/02/2022 TO 14/02/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202112000462			
Name of the Owner	SANJAY KUDESIA		
Company Name कंपनी का नाम	IFFCO PHULPUR UNIT	Company Address कंपनी का पता	Ghiyanagar IFFCO Phulpur Prayagraj
Address of the Applicant	IFFCO Ghiyanagar Phulpur Prayagraj	Application Form Serial No.	PGRJ1221NIN0026
Date of Submission	22/12/2021	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	PHULPUR
Plot No./Khasra No.	R2 and R6 dt 1976	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/10/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	125.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	320.00
Date of Energization (In Case of Electric Pump)		06/10/2004	
Maximum Allowable Rate of Withdrawal (m³/hr.):	320.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			652800
This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water			

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 544 OF 2023

IN THE MATTER OF:

Paras Nath & Anr. ...Applicants

VERSUS

Uttar Pradesh Pollution Control Board & Ors. ...Respondents

**APPLICATION U/S 5 OF THE LIMITATION ACT R/W
S.151 C.P.C SEEKING CONDONATION OF DELAY IN
FILING REPLY**

MOST RESPECTFULLY SHOWETH:-

1. That the Petitioner has filed the aforesaid Original Application.
2. That for the sake of brevity and to avoid multiplicity of papers, the facts and contentions raised in the reply filed by the Respondent herein may be read as part and parcel of the present Application.
3. That on the last date of hearing i.e., vide Order dated 18.04.2024, this Hon'ble Tribunal was pleased to permit the answering Respondent No. 8 herein four weeks to file response to the OA and also to respond to the above submissions of the Applicant and response to the objection of the Applicant to the Joint Committee report and fixed the next date of hearing to 23.07.2024.
4. That considering the issue raised the necessary response was sought from by the Respondent for preparing draft response. The response was sent by the Respondent, however certain documents were desired to be necessary to

be annexed with the reply. The said documents were sent, based on which the draft response was prepared and sent for drafting, which was finally sent after vetting to the Ld. Counsel for filing. Accordingly, the said reply has been filed by the Respondent No.8. However, this all resulted in a delay of 66 days in filing the response.

5. That the answering Respondent has always been prompt and ready in pursuing the present lis. The delay caused is bonafide and is caused due to reasons beyond the control of the Respondent and therefore deserved to be condoned in the given facts and circumstances of the present case. That no prejudice would be caused if the said delay in filing the response is condoned by this Hon'ble Tribunal.

PRAYER

It is therefore most respectfully prayer that this Hon'ble Tribunal may be pleased to :-

- a. Condone the delay of 66 days in filing response to the Original Application filed by the Applicant, and;
- b. Pass any such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case at hand.

Filed on:21.07.2024

FILED BY:

New Delhi



**[ABHAY KUMAR]
ADVOCATE FOR THE RESPONDENT**